

CUSTOMER INFORMATION SHEET
Description is illustrative and not exhaustive

S. No.	TITLE	DESCRIPTION	REFER TO POLICY CLAUSE NUMBER
1	Product Name	Health Total	
2	What I am covered for	Hospitalization Medical Expenses – A minimum period of 24 Inpatient Care consecutive hours.	Sec B Benefit 1
		Day Care Treatment expenses- Specified procedures/treatments, where such admission could be for a period of less than 24 consecutive hours.	Sec B Benefit 2
		Pre-hospitalisation Medical Expenses –Related medical expenses 60 days prior to hospitalisation.	Sec B Benefit 3
		Post-hospitalisation Medical Expenses - Related medical expenses post hospitalisation as specified in the applicable plan/Sum Insured	Sec B Benefit 4
		Maternity Expenses - maximum liability per pregnancy (delivery/termination) will be subject to the specified sub-limit as mentioned in the Schedule of Benefits	Sec B Benefit 5
		Organ Donor Expenses - Charges incurred for an organ donor's treatment for the harvesting of the organ donated.	Sec B Benefit 6
		Patient Care - Charges for a Qualified Nurse for the Insured Person for a period of up to 10 days immediately following the Insured Person's discharge from Hospital	Sec B Benefit 7
		Accidental Hospitalisation - 25% increase in balance SI	Sec B Benefit 8
		Accompanying Person expenses- Payment for the Accompanying Person for the hospitalized Insured Person (Dependent Child who is less than 12 years of age)	Sec B Benefit 9
		Road Ambulance Charges Covered	Sec B Benefit 10
		Emergency medical evacuation (Covered under Superior and Premiere Plan only)	Sec B Benefit 11
		Domiciliary Hospitalisation Expenses	Sec B Benefit 12
		OPD Treatment (Covered under Superior and Premiere Plan only)	Sec B Benefit 13
		Child vaccination benefits (Covered under Premiere Plan only)	Sec B Benefit 14
		Newborn Baby (Covered under Superior and Premiere Plan only)	Sec B Benefit 15
		Alternative Treatment Covered	Sec B Benefit 17
		Medical treatment abroad (Covered for Premiere Plan)	Sec B Benefit 18
		Wellness care	Sec B Benefit 19
		Cumulative Bonus	Sec B Benefit 20
		Restoration of the Sum Insured - a Restore Sum Insured (equal to 100% of the Sum Insured) will be automatically available for the particular Policy Year on exhaustion of Sum Insured and Cumulative Bonus (if any)	Sec B Benefit 21
		3	What are the major exclusions in the policy:
4	Waiting period	<ul style="list-style-type: none"> • Initial waiting period : 30 days for all illnesses (not applicable on renewal or for accidents) • Specific waiting periods : <ul style="list-style-type: none"> ○ 24 months waiting period for Internal Congenital Anomalies, Cataracts, Benign Prostatic Hypertrophy, Hernia of all types, Deviated Nasal Septum, Hypertrophied Turbinate, Hydrocele, all types of sinuses, Fistulae, haemorrhoids, fissure in ano, dysfunctional uterine bleeding, Fibromyoma, Endometriosis, Hysterectomy, all internal or external tumors /cysts/nodes/ polyps of any kind including breast lumps with exception of malignant tumor or growth, Surgery for prolapsed inter vertebral disc unless arising from Accident, Surgery of varicose veins and varicose ulcers, any types of gastric or duodenal ulcers, stones in the urinary and biliary systems, Surgery on ears and tonsils. ○ 48 months for Rheumatoid Arthritis, Gout, joint replacement Surgery due to degenerative condition, age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery Medically Necessary due to Injury. • Any Pre-existing diseases and conditions will have a waiting period of 24 months 	Section C 1
5	Payment basis	<ul style="list-style-type: none"> • Reimbursement of covered expenses up to specified limits as, mentioned in the Schedule of Benefits. • Fixed amount would be paid for some covers as mentioned in the Schedule of Benefits. 	
6	Cost Sharing	A. Voluntary Deductible Applicable under the Policy for all claims under Benefit 1 a) If a Voluntary Deductible has been opted and is in force under the Policy, Our liability would be over and above the Voluntary Deductible amount for each and every claim made under Benefit 1. b) Wherever Co-payments are applicable, as per Section IV (6) of the policy clause, the same would be applied on the admissible claim amount after the application of Voluntary Deductible, if any.	Section D. II. iii. 4
		B. The following Co-payments shall be applicable for claims under all Benefits other than Benefit 13:	Section D. II. iii. 3

		<ul style="list-style-type: none"> a) Any Insured Person aged 60 years to 64 years, being covered for the first time in a Health Total Policy shall bear 20% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum. b) Any Insured Person aged 65 years to 69 years, being covered for the first time in a Health Total Policy shall bear 25% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum. c) Any Insured Person aged 70 years to 74 years, being covered for the first time in Health Total Policy shall bear 30% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum. d) Any Insured Person aged 75 years and above, being covered for the first time in Health Total Policy shall bear 40% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum. 																															
7	Renewal Conditions	<ul style="list-style-type: none"> a) A health insurance policy shall ordinarily be renewable except on grounds of fraud, moral hazard or misrepresentation or non-cooperation by the Insured Person. b) In case of a Renewal a grace period of 30 days is permissible and the Policy will be considered as continuous for the purpose of all waiting periods and health check-up benefits. However, We shall not provide coverage under the Policy to the Insured Persons for any Illness or Injury that occurs during the break period or for any claim which arises during the break period. c) For Renewal Proposal received after completion of grace period of 30 days, all waiting periods including for health check-up, would apply afresh. d) This Policy may be renewed at the expiry of the Policy Period, on payment of the Renewal premium. e) Renewals will be lifelong and will not be refused or cancellation will not be invoked by Us except on grounds of mis-representation, fraud, non-disclosure of material facts or non-cooperation of the insured. 	Section D. II. iv. 1																														
8	Renewal Benefits	<ul style="list-style-type: none"> a) If no claim has been made in respect of any Benefits with the exception of any claim under Benefit 13 and the Policy is Renewed with Us without any break, We will apply a bonus to the next Policy Year by automatically increasing the Sum Insured for the next Policy Year by 50% of the Sum Insured for this Policy Year. The maximum bonus for any Policy Year will not exceed 100% of the Sum Insured of the first Policy Year. b) If a Cumulative Bonus has been applied and a claim is made, then in the Benefit 21 subsequent Policy Year We will automatically decrease the Cumulative Bonus by 50% of the Sum Insured in the following Policy Year. However this reduction will not reduce the Sum Insured below the base Sum Insured of the Policy. 	Section B Benefit 21																														
9	Cancellation	<ul style="list-style-type: none"> • We may cancel the policy at any time on grounds of misrepresentation, non-disclosure of material facts, fraud by the insured person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud. • Premium paid in Single Instalment <ul style="list-style-type: none"> ➤ In case the Policy Period is of one year, We shall refund premium for the unexpired Policy period as detailed below: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: left;">Period on risk</th> <th style="text-align: left;">Rate of premium refunded</th> </tr> </thead> <tbody> <tr> <td>Up to one month</td> <td>75% of annual rate</td> </tr> <tr> <td>Up to three months</td> <td>50% of annual rate</td> </tr> <tr> <td>Up to six months</td> <td>25% of annual rate</td> </tr> <tr> <td>Exceeding six months</td> <td>Nil</td> </tr> </tbody> </table> • In case the Policy Period exceeds one year, this Policy may be cancelled by the Insured Person at any time by giving at least 15 days written notice to Us. We will refund premium on a pro-rata basis by reference to the time period cover is provided, subject to a minimum retention of premium of 25%. • Premium paid in Multiple Instalments In case of Policy Period more than one year, with instalment premium, the cancellation shall be as follows: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: left;">Instalment Frequency</th> <th style="text-align: left;">Cancellation request received</th> <th style="text-align: left;">Rate of Premium refunded</th> </tr> </thead> <tbody> <tr> <td>Monthly</td> <td>Anytime within the Policy Period</td> <td>No Refund</td> </tr> <tr> <td rowspan="3">Quarterly</td> <td>1st Quarter of 1st Policy Year</td> <td>12.5% of the respective quarter premium</td> </tr> <tr> <td>2nd Quarter of 1st Policy Year</td> <td>12.5% of the respective quarter premium</td> </tr> <tr> <td>3rd Quarter of 1st Policy Year and above</td> <td>No Refund</td> </tr> <tr> <td rowspan="3">Half-Yearly</td> <td>Up to first 3 months of the 1st Policy Year</td> <td>25% of the half-yearly instalment premium</td> </tr> <tr> <td>Above first 3 months to 6 months of the 1st Policy Year</td> <td>12.5% of the half-yearly instalment premium</td> </tr> <tr> <td>Above first 6 months of the 1st Policy Year and thereafter</td> <td>No refund</td> </tr> </tbody> </table> • No refund of premium shall be due on cancellation if the Insured Person has made a claim under this Policy. 	Period on risk	Rate of premium refunded	Up to one month	75% of annual rate	Up to three months	50% of annual rate	Up to six months	25% of annual rate	Exceeding six months	Nil	Instalment Frequency	Cancellation request received	Rate of Premium refunded	Monthly	Anytime within the Policy Period	No Refund	Quarterly	1 st Quarter of 1 st Policy Year	12.5% of the respective quarter premium	2 nd Quarter of 1 st Policy Year	12.5% of the respective quarter premium	3 rd Quarter of 1 st Policy Year and above	No Refund	Half-Yearly	Up to first 3 months of the 1 st Policy Year	25% of the half-yearly instalment premium	Above first 3 months to 6 months of the 1 st Policy Year	12.5% of the half-yearly instalment premium	Above first 6 months of the 1 st Policy Year and thereafter	No refund	Section D. II.ii. 6.
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10	Claims	<ul style="list-style-type: none"> • For availing Cashless Service at a network hospitals <ul style="list-style-type: none"> ○ Insured should call Us at Our Toll Free number and get the pre-authorisation done ○ Hospital Network details can be obtained: https://general.futuregenerali.in/general-insurance/network-hospitals • For Reimbursement of claims :- <ul style="list-style-type: none"> ○ The Insured should notify the claim within 48 hours of Illness or Bodily Injury. ○ Insured should submit the claim documents within 15 days of discharge from a Hospital. 	Section D. II. iii. b																														

11	Policy Servicing/ Grievances/ Complaints	<ul style="list-style-type: none"> Company Officials Grievance Redressal Officer (GRO): <ul style="list-style-type: none"> Helplines : 1800-220-233/ 1860-500-3333/ (022) 67837800 Email: Fgcare@futuregenerali.in Website: www.futuregenerali.in IRDAI/(IGMS/Call Centre): <ul style="list-style-type: none"> Call Centre: Toll Free Number (155255). Compliant can be registered online at: HTTP://WWW.IGMS.IRDA.GOV.IN/ Ombudsman: The guidelines of taking up a compliant in ombudsman and the addresses of ombudsman are available on: http://www.policyholder.gov.in/Ombudsman.aspx 	Grievance Redressal Procedure																																																																																																																																																																																										
12	Insured's Rights	<ul style="list-style-type: none"> Free Look Period: Insured will be allowed a period of at least 15 days from the date of receipt of the Policy, to review the terms and conditions of the Policy and to return the same if not acceptable. Renewability: The policy is renewable lifelong except on grounds of fraud, misrepresentation by the insured. Portability will be granted to Policy holders of a similar Health Policy of another Insurer to Health Total Policy. Insured may apply 45 days in advance of the policy renewal date, but not earlier than 60 days from the premium renewal date of his/ her existing policy to avail portability benefits. The e-mail and address to be contacted for outward migration is: Customer Service Cell, Future Generali India Insurance Company Ltd. Corporate & Registered Office 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083 Email: Fgcare@futuregenerali.in 	Section D. I. 3 Section D. II. iv. 1 Section D. II. i. A Section D. II. i. B																																																																																																																																																																																										
13	Insured's Obligations	<p>The Insured Person must disclose all Pre-Existing Disease/s, injury/ disability before taking the Policy. Non-disclosure may result in claim not being paid.</p> <p>The Insured Person must disclose any material information during the Policy Period.</p>																																																																																																																																																																																											
14	Premium illustration	<p>Premium Illustration in respect of policies offered on individual and family floater basis</p> <p>Plan Vital, Sum Insured Rs. 500000</p> <table border="1" data-bbox="352 913 1362 1877"> <thead> <tr> <th rowspan="2">Age of the members insured</th> <th colspan="2">Coverage opted on individual basis covering each member of the family separately (at a single point in time)</th> <th colspan="4">Coverage opted on individual basis covering multiple members of the family under a single policy (Sum insured is available for each member of the family)</th> <th colspan="4">Coverage opted on family floater basis with overall Sum insured (Only one sum insured is available for the entire family)</th> </tr> <tr> <th>Premium (Rs.)</th> <th>Sum insured (Rs.)</th> <th>Premium (Rs.)</th> <th>Discount, if any</th> <th>Premium after discount (Rs.)</th> <th>Sum insured (Rs.)</th> <th>Premium or consolidated premium for all members of family (Rs.)</th> <th>Floater discount, if any</th> <th>Premium after discount (Rs.)</th> <th>Sum insured (Rs.)</th> </tr> </thead> <tbody> <tr> <td>50 years</td> <td>10033</td> <td>500000</td> <td>10033</td> <td>1003</td> <td>9030</td> <td>500000</td> <td>10033</td> <td>-</td> <td>10033</td> <td>500000</td> </tr> <tr> <td>42 years</td> <td>7227</td> <td>500000</td> <td>7227</td> <td>723</td> <td>6504</td> <td>500000</td> <td>7227</td> <td>2891</td> <td>4336</td> <td></td> </tr> <tr> <td>17 years</td> <td>5061</td> <td>500000</td> <td>5061</td> <td>506</td> <td>4555</td> <td>500000</td> <td>5061</td> <td>3037</td> <td>2024</td> <td></td> </tr> <tr> <td>20 years</td> <td>6213</td> <td>500000</td> <td>6213</td> <td>621</td> <td>5592</td> <td>500000</td> <td>6213</td> <td>3417</td> <td>2796</td> <td></td> </tr> <tr> <td>27 years</td> <td>6718</td> <td>500000</td> <td>6718</td> <td>672</td> <td>6046</td> <td>500000</td> <td>6718</td> <td>3359</td> <td>3359</td> <td></td> </tr> <tr> <td>27 years</td> <td>6718</td> <td>500000</td> <td>6718</td> <td>672</td> <td>6046</td> <td>500000</td> <td>6718</td> <td>3359</td> <td>3359</td> <td></td> </tr> <tr> <td>32 years</td> <td>6739</td> <td>500000</td> <td>6739</td> <td>674</td> <td>6065</td> <td>500000</td> <td>6739</td> <td>3033</td> <td>3706</td> <td></td> </tr> <tr> <td>35 years</td> <td>6739</td> <td>500000</td> <td>6739</td> <td>674</td> <td>6065</td> <td>500000</td> <td>6739</td> <td>3033</td> <td>3706</td> <td></td> </tr> <tr> <td>36 years</td> <td>6752</td> <td>500000</td> <td>6752</td> <td>675</td> <td>6077</td> <td>500000</td> <td>6752</td> <td>3038</td> <td>3714</td> <td></td> </tr> <tr> <td>40 years</td> <td>6752</td> <td>500000</td> <td>6752</td> <td>675</td> <td>6077</td> <td>500000</td> <td>6752</td> <td>3038</td> <td>3714</td> <td></td> </tr> <tr> <td>52 years</td> <td>14866</td> <td>500000</td> <td>14866</td> <td>1487</td> <td>13379</td> <td>500000</td> <td>14866</td> <td>5946</td> <td>8920</td> <td></td> </tr> <tr> <td>57 years</td> <td>18311</td> <td>500000</td> <td>18311</td> <td>1831</td> <td>16480</td> <td>500000</td> <td>18311</td> <td>6409</td> <td>11902</td> <td></td> </tr> <tr> <td>65 years</td> <td>34638</td> <td>500000</td> <td>34638</td> <td>3464</td> <td>31174</td> <td>500000</td> <td>34638</td> <td>12123</td> <td>22515</td> <td></td> </tr> <tr> <td>65 years</td> <td>34638</td> <td>500000</td> <td>34638</td> <td>3464</td> <td>31174</td> <td>500000</td> <td>34638</td> <td>12123</td> <td>22515</td> <td></td> </tr> <tr> <td>70 years</td> <td>43613</td> <td>500000</td> <td>43613</td> <td>4361</td> <td>39252</td> <td>500000</td> <td>43613</td> <td>15265</td> <td>28348</td> <td></td> </tr> </tbody> </table> <p>Total Premium for all members of the family is Rs. 2,15,018/-, when each member is covered separately.</p> <p>Total Premium for all members of the family is Rs. 1,93,516/-, when they are covered under a single policy.</p> <p>Sum insured available for each family member is Rs. 500000.</p> <p>Total Premium when policy is opted on floater basis is Rs. 1,34,947/-.</p> <p>Sum insured of Rs. 500000 is available for the entire family.</p>	Age of the members insured	Coverage opted on individual basis covering each member of the family separately (at a single point in time)		Coverage opted on individual basis covering multiple members of the family under a single policy (Sum insured is available for each member of the family)				Coverage opted on family floater basis with overall Sum insured (Only one sum insured is available for the entire family)				Premium (Rs.)	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		Sum insured available for each individual is Rs.500000.		
		<p>Note:</p> <ul style="list-style-type: none"> i. This is just an illustration of premium calculation. ii. Premiums may vary with respect to Plan and Sum Insured opted by the insured. iii. Premium rates specified in the above illustration are the standard premium rates without considering any loading and/or discounts like – Online (Website) Sales discount etc. iv. In case premium is paid on instalment basis, the loading will be applicable accordingly. v. Premium rates are exclusive of Goods and Services Tax applicable. 		

(LEGAL DISCLAIMER) NOTE: The information must be read in conjunction with the product brochure and policy document. In case of any conflict between the CIS and the policy document the terms and conditions mentioned in the policy document shall prevail.



Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287. Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 | Fax No: 022 4097 6900 | Website: <https://general.futuregenerali.in> | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.

PREAMBLE

This Policy has been issued to You based on the questions in Your Proposal to Us and the Disclosure to Information Norm which form a part of the Policy and on the receipt of premium due.

This Policy covers eligible Insured Persons of all ages and may continue to be renewed throughout the life of the Insured Persons.

This Policy document records the agreement between You and Us and sets out the terms, conditions and exclusions applicable under this Policy as well as the obligations of You, Us, the Insured Persons and claimants.

A. DEFINITIONS

- I. The following words or terms shall have the meaning ascribed to them wherever they appear in this Policy, and references to the singular or to the masculine shall include references to the plural and to the female wherever the context so permits:

i. Standard Definitions

1. **Accident** is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
2. **Any one illness** means continuous period of illness and includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment was taken.
3. **AYUSH Day Care Centre:**
AYUSH Day Care Centre means and includes Community Health Centre (CHC), Primary Health Centre (PHC), Dispensary, Clinic, Polyclinic or any such health centre which is registered with the local authorities, wherever applicable and having facilities for carrying out treatment procedures and medical or surgical/para-surgical interventions or both under the supervision of registered AYUSH Medical Practitioner (s) on day care basis without in-patient services and must comply with all the following criterion:
 - i. Having qualified registered AYUSH Medical Practitioner(s) in charge;
 - ii. Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out;
 - iii. Maintaining daily records of the patients and making them accessible to the insurance company's authorized representative.
4. **AYUSH Hospital:**
An AYUSH Hospital is a healthcare facility wherein medical/surgical/para-surgical treatment procedures and interventions are carried out by AYUSH Medical Practitioner(s) comprising of any of the following:
 - a) Central or State Government AYUSH Hospital; or
 - b) Teaching hospital attached to AYUSH College recognized by the Central Government/Central Council of Indian Medicine/Central Council for Homeopathy; or
 - c) AYUSH Hospital, standalone or co-located with in-patient healthcare facility of any recognized system of medicine, registered with the local authorities, wherever applicable, and is under the supervision of a qualified registered AYUSH Medical Practitioner and must comply with all the following criterion:
 - i. Having at least 5 in-patient beds;
 - ii. Having qualified AYUSH Medical Practitioner in charge round the clock;
 - iii. Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out;
 - iv. Maintaining daily records of the patients and making them accessible to the insurance company's authorized representative.
5. **AYUSH Treatment** refers to the medical and / or hospitalization treatments given under Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems
6. **Cashless facility** Cashless facility means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization is approved.
7. **Condition Precedent** shall mean a **Policy** term or condition upon which the **Insurer's** liability under the **Policy** is conditional upon.
8. **Congenital Anomaly** refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
 - a. **Internal Congenital Anomaly -Congenital Anomaly** which is not in the visible and accessible parts of the body.
 - b. **External Congenital Anomaly - Congenital Anomaly** which is in the visible and accessible parts of the body.
9. **Co-payment** means a cost sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured.
10. **Cumulative Bonus** means any increase or addition in the Sum Insured granted by the insurer without an associated increase in premium.
11. **Day care centre** means any institution established for day care treatment of illness and/or injuries or a medical setup with a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner and must comply with all minimum criterion as under -
 - a. has qualified nursing staff under its employment;
 - b. has qualified medical practitioner/s in charge;
 - c. has fully equipped operation theatre of its own where surgical procedures are carried out;
 - d. maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
12. **Day care treatment** means medical treatment, and/or surgical procedure which is:
 - a. undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
 - b. which would have otherwise required hospitalization of more than 24 hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

13. **Deductible** means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/ hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
14. **Dental Treatment** means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
15. **Disclosure to information norm:** The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact.
16. **Domiciliary hospitalization** means medical treatment for an illness/ disease/ injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances:
 - i) the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
 - ii) the patient takes treatment at home on account of non-availability of room in a hospital.
17. **Emergency care** means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.
18. **Grace period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
19. **Hospital:** A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:
 - i. has qualified nursing staff under its employment round the clock;
 - ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - iii. has qualified medical practitioner(s) in charge round the clock;
 - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - v. maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
20. **Hospitalization** means admission in a **Hospital** for a minimum period of 24 consecutive '**In- patient Care**' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
21. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - a. **Acute condition** - Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery.
 - b. **Chronic condition** - A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 - (i) it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
 - (ii) it needs ongoing or long-term control or relief of symptoms
 - (iii) it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - (iv) it continues indefinitely
 - (v) it recurs or is likely to recur
22. **Injury** means accidental physical bodily harm excluding **Illness** or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
23. **Inpatient Care** means treatment for which the insured person has to stay in a **Hospital** for more than 24 hours for a covered event.
24. **Intensive care unit** means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
25. **ICU (Intensive Care Unit) Charges** means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
26. **Maternity expense** means:
 - a. medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization);
 - b. expenses towards lawful medical termination of pregnancy during the policy period.
27. **Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
28. **Medical expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of **Illness** or **Accident** on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
29. **Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license. The registered practitioner should not be the insured or close Family members.
30. **Medically Necessary Treatment** means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
 - i. is required for the medical management of the illness or injury suffered by the insured;
 - ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;

- iii. must have been prescribed by a medical practitioner;
 - iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
31. **Migration** means, the right accorded to health insurance policyholders (including all members under family cover and members of group Health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer
 32. **Network Provider** means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility
 33. **New Born baby** means baby born during the Policy Period and is aged upto 90 days.
 34. **Non-Network Provider** means any hospital, day care centre or other provider that is not part of the network.
 35. **Notification of claim** means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
 36. **OPD treatment** means the one in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
 37. **Portability** means the right accorded to an individual health insurance policyholders (including all members under family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one insurer to another insurer.
 38. **Pre-existing Disease** means any condition, ailment, injury or disease:
 - a) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.
 - b) For which medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.
 39. **Pre-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days preceding the hospitalization of the Insured Person, provided that:
 - i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.
 40. **Post-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days immediately after the insured person is discharged from the hospital provided that:
 - i. Such Medical Expenses are for the same condition for which the insured person's hospitalization was required, and
 - ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.
 41. **Qualified nurse** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
 42. **Reasonable and Customary charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
 43. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
 44. **Room Rent** means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
 45. **Surgery or Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.
 46. **Unproven/ Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India.

ii. Specific Definitions

47. **Bank Rate** means Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
48. **Diagnostic Centre** means the diagnostic centers which have been empanelled by Us as per the latest version of the Schedule of diagnostic centers maintained by Us, which is available to You on request.
49. **Dependent Child** means Your child (natural or legally adopted), who is financially dependent on You and does not have his/her independent sources of income.
50. **Dependent Parents** means Your father or mother who are financially dependent on You.
51. **Dependent sibling** means your brother or sister if they are unmarried and still financially dependent on You.
52. **Dependent Spouse** means Your legally married spouse as long as he/she continues to be married to You.
53. **Hazardous Activities** mean recreational or occupational activities which pose high risk of injury.
54. **Insured Person** means a person named in the Schedule who is covered under this Policy, for whom the insurance is proposed and the appropriate premium has been received.
55. **Policy** means the complete documents consisting of the Proposal, Policy wording, Schedule and Endorsements and attachments if any.
56. **Policy Period** means the period starting with the commencement date mentioned in the Schedule till the end date mentioned in the Schedule.

57. **Policy Year** means every annual period within the Policy Period starting with the commencement date.
58. **Post-Natal Medical Expenses** means medical expenses incurred for the insured mother post the delivery.
59. **Pre-Natal Medical Expenses** means medical expenses incurred for the insured mother during the maternity period prior to delivery.
60. **Proposal** means that portion of the Policy which sets out Your/Insured Person's personal details, the type of insurance cover in force, the Policy Period and the Sum Insured.
61. **Proposal form** means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.
62. **Schedule** means that portion of the **Policy** which sets out **Your** personal details, the type of insurance cover in force, the **period** and the sum insured under the Policy. Any Annexure or Endorsement to the **Schedule** shall also be a part of the **Schedule**.
63. **Schedule of Benefits** means that portion of the Policy which sets out the three Plans of the Policy that may be opted by the Insured Person and the benefits available to You / Insured Person under each Plan in accordance with the terms of the Policy.
64. **Sum Insured** means the amount specified in the Schedule which is Our maximum, total and cumulative liability under this Policy for any and all claims arising under this Policy in a Policy Year in respect of the Insured Person(s).
65. **Voluntary Deductible** means the Deductible You have opted for, and is the amount stated in the Schedule, which shall be borne by the Insured Person in respect of each and every Hospitalization claim incurred in the Policy Year. Our liability to make any payment for each and every claim under the Policy is in excess of the Deductible. Each and every Hospitalization would be considered as a separate claim.
66. **We, Our, Us, Insurer** means Future Generali India Insurance Company Limited.
67. **You, Your, Yourself** means the Insured Person shown in the **Schedule**.

Please note

- a) Insect and mosquito bites is not included in the scope of definition of **Accident**.
- b) **Medical Expenses** would include both medical treatment and/ or surgical treatment

B. SCOPE OF COVER

Insurance Plans: This Policy provides You options of 3 (three) plans namely Vital Plan, Superior Plan and Premiere Plan with each Plan having further Sum Insured options as specified in the Schedule of Benefits. The Schedule will specify the Sum Insured and the Plan which is in force for each of the Insured Persons. For a complete description of the benefits available under the applicable Plan as well as any specific limits on the amount payable under any particular benefit under the applicable Sum Insured and Plan, please refer to the "Schedule of Benefits" attached to this Policy.

Benefits: The Policy covers the Reasonable and Customary Charges incurred towards the medical treatment taken by the Insured Person during the Policy Period following an Illness or Injury that occurs during the Policy Period, subject always to the availability of the Sum Insured and any specific limits specified in the Schedule of Benefits and the terms, conditions and exclusions specified in this Policy document.

The benefits available under the Policy are listed below. The applicable Plan specified in the Schedule of Benefits will specify whether the benefit in respect of which a claim arises is in force under the applicable Plan for the Insured Person.

Benefit 1. Hospitalization Medical Expenses

We will pay the Reasonable and Customary Charges for Medical Expenses that are incurred during the Hospitalisation of the Insured Person for Medically Necessary treatment required due to an Illness or Injury sustained by the Insured Person during the Policy Period.

Benefit 2. Day Care Treatment expenses

We will pay the Reasonable and Customary Charges for Medically Necessary Day Care Treatment taken by the Insured Person on advanced technological Surgical Procedures requiring less than 24 hours of Hospitalization as listed out in Annexure I of the Policy.

Benefit 3. Pre-hospitalisation Medical Expenses

We will pay the Reasonable and Customary Charges for Pre- hospitalisation Medical Expenses that are incurred with respect to the Insured Person for up to 60 days immediately prior to the date of the Insured Person's admission to Hospital that is specified under the applicable Plan/Sum Insured for the Insured Person, provided that We have accepted a claim for Hospitalisation Medical Expenses under Benefit 1.

Benefit 4. Post-hospitalisation Medical Expenses

We will pay the Reasonable and Customary Charges for Post- hospitalisation Medical Expenses that are incurred with respect to the Insured Person for up to the period immediately following the Insured Person's discharge from Hospital that is specified under the applicable Plan/Sum Insured for the Insured Person, provided that We have accepted a claim for Hospitalisation Medical Expenses under Benefit 1.

Benefit 5. Maternity Expenses

We will pay the Reasonable and Customary Charges for Maternity Expenses/Treatment incurred for the Insured Person's delivery, subject to the following:

- a) If the Insured Person is Your Dependent Spouse, this benefit will be applicable only if We have received at least 3 continuous annual premiums under the Health Total Insurance Policy in respect of You and Your Dependent Spouse and provided that at least 24 months of continuous coverage have elapsed from the inception of the first Health Total Policy with Us.
- b) If the Insured Person is You, this benefit will be applicable only if We have received at least 5 continuous annual premiums under the Health Total Policy in respect of You and provided that at least 48 months of continuous coverage have elapsed from the inception of the first Health Total Policy with Us.
- c) Our maximum liability per pregnancy (delivery/termination) will be subject to the specified sub-limit as shown in the Schedule of Benefits.
- d) We will cover Reasonable and Customary Charges for Pre- natal Medical Expenses incurred on Hospitalisation for a period of 90 days immediately prior to the date of delivery and Reasonable and Customary Charges for Post-natal Medical Expenses incurred on Hospitalisation

for upto a period of 45 days immediately following the date of delivery provided that this benefit is applicable only if Superior Plan or Premiere Plan are in force for the Insured Person.

- e) Any expenses related to Ectopic Pregnancy (abdominal operation for extra uterine pregnancy), which is proved by submission of Ultra Sonographic Report would not be covered under this Benefit, but would be considered a claim made under Benefit 1.

Benefit 6. Organ Donor Expenses

We will pay the Reasonable and Customary Charges incurred for an organ donor's treatment for the harvesting of the organ donated provided that:

- a) The organ donor is any person whose organ has been made available in accordance and in compliance with the Transplantation of Human Organs Act, 1994 and the organ donated is for the use of the Insured Person;
- b) We will not pay the donor's screening expenses or pre and post hospitalisation expenses or for any other medical treatment for the donor consequent on the harvesting;
- c) We have accepted claim under Benefit 1 for the Insured Person and the Insured Person has been Medically Advised to undergo an organ transplant;
- d) Costs directly or indirectly associated with the acquisition of the donor's organ will not be covered.

Benefit 7. Patient Care

We will pay for the Reasonable and Customary Charges for a Qualified Nurse for the Insured Person for a period of up to 10 days immediately following the Insured Person's discharge from Hospital provided that:

- a) the Insured Person is above 60 years of age;
- b) the Insured Person's Hospitalisation was due to Illness or Injury sustained during the Policy Period;
- c) the treating Medical Practitioner has recommended that the nursing charges are Medically Necessary;
- d) We will not be liable to make payment under this Benefit in excess of the per day limits specified in the Schedule of Benefits;
- e) We will not be liable to make payment under this Benefit for any Insured Person in excess of 30 days during a Policy Year.

Benefit 8. Accidental Hospitalization

We will increase the Sum Insured by 25% of the available balance of the Sum Insured (excluding the Cumulative Bonus, if any) if the Insured Person is Hospitalised during the Policy Year due to an Accident which occurred during the Policy Year provided that no increase to the Sum Insured will exceed Rs.10,00,000 and this increase to the Sum Insured will only be available for claims arising under Benefit 1.

Benefit 9. Accompanying Person

We will make payment of the amount specified in the Schedule of Benefits for each completed day of Hospitalisation for the Accompanying Person of an Insured Person provided that the Insured Person is a Dependent Child who is less than 12 years of age and the Dependent Child is undergoing Medically Necessary Hospitalisation due to an Injury or Illness that occurred during the Policy Period. We will not make payment under this Benefit in respect of an Insured Person for more than 30 days in any Policy Year.

For the purpose of this Benefit, "Accompanying Person" means the Insured Person's mother, father, grandmother or grandfather or any immediate family member of the Insured Person.

Benefit 10. Road Ambulance Charges

We will reimburse ambulance charges from home to Hospital or between Hospitals. We will reimburse payments up to a maximum of the amount specified in the Schedule of Benefits per Hospitalisation if Vital Plan is in force and actual expenses in case of Hospitalization in a Network Provider if Superior Plan or Premiere Plan are in force. In case of Hospitalization in a Non Network Provider We will reimburse upto the amount specified in the Schedule of Benefits depending on the Plan in force. We will reimburse payments under this Benefit only in respect of ambulance services of a Hospital or a registered service provider and only upon You producing the bills in original.

Benefit 11. Emergency Medical Evacuation (applicable for Superior Plan and Premiere Plan only)

We will reimburse expenses up to a maximum of 5% of the Sum Insured (excluding the Cumulative Bonus, if any) incurred in a Policy Year for the Insured Person's Medically Necessary medical evacuation in an emergency, provided that:

- a) the evacuation is recommended by a Medical Practitioner who certifies that the severity of the Insured Person's Injury or Illness warrants the medical evacuation for receipt of Emergency Care.
- b) It is a Condition Precedent that these expenses are authorized by Us if the evacuation is required in respect of an Insured Person's Illness and the medical evacuation is from the place of local hospitalization to any other Hospital within India.
- c) For medical evacuation following an Accident during the Policy Period, We will reimburse under this Benefit expenses incurred for medical evacuation from the place where the Accidental Injury occurred or the place of local Hospitalisation immediately following the Accident to any other Hospital within India.
- d) For medical evacuation following an Illness during the Policy period, We will reimburse under this Benefit expenses incurred for medical evacuation from the place of local Hospitalisation to any other Hospital within India.
- e) For claims made under this Benefit, We will reimburse expenses for transportation of the Insured Person and Medical Expenses incurred during the course of evacuation provided that it is Medically Necessary that treatment is provided to the Insured Person en route.

Benefit 12. Domiciliary Hospitalisation Expenses

We will reimburse Reasonable and Customary Charges up to a maximum of 10% of the Sum Insured (excluding the Cumulative Bonus, if any) for Medical Expenses incurred on the Domiciliary Hospitalisation of the Insured Person for an Illness or Injury which occurred during a Policy Year provided that:

- a) The condition for which the medical treatment is required continues for at least 3 days, in which case We will pay the Reasonable and Customary Charges of any Medically Necessary treatment for the entire period subject to other terms of the Policy;
- b) Expenses incurred for pre and post Domiciliary Hospitalisation treatment will not be payable;
- c) No payment will be made if the condition for which the Insured Person requires medical treatment is:
 - (i) Asthma, Bronchitis, Tonsillitis and Upper Respiratory Tract Infection including Laryngitis and Pharyngitis, cough and cold or Influenza;
 - (ii) Arthritis, Gout or Rheumatism;
 - (iii) Chronic Nephritis or Nephritic Syndrome;
 - (iv) Diarrhoea or any type of dysentery, including Gastroenteritis;
 - (v) Diabetes Mellitus or Insipidus;
 - (vi) Epilepsy;
 - (vii) Hypertension;
 - (viii) Psychiatric or Psychosomatic disorders of all kinds;
 - (ix) Pyrexia of unknown origin

Benefit 13. OPD Treatment (applicable for Superior Plan and Premiere Plan only)

We will reimburse the Reasonable and Customary Charges arising from Medical Expenses incurred on OPD Treatment for consultation, diagnostic tests and medications for prescribed drugs for the Insured Person due to an Illness, Injury or a pregnancy covered under Benefit 5 provided that diagnostic tests and medications must be prescribed by a Medical Practitioner.

Our liability under this Benefit will be restricted to the following:

- a) If Superior Plan is in force We shall reimburse expenses towards consultation and diagnostic tests prescribed by the Medical Practitioner.
- b) If Premiere Plan is in force We shall reimburse expenses towards consultation, diagnostic tests and medications prescribed by the Medical Practitioner.
- c) In case of bills for any prescribed drugs/medicines Our liability will be restricted to 80% of admissible bills.
- d) In case of dental consultations and diagnostics Our liability will be restricted to 70% of admissible bills.
- e) Expenses under (a) to (d) individually or in aggregate cannot exceed the Out Patient Medical Expenses limit specified in the Schedule of Benefits.
- f) Only Allopathic treatment will be covered under this Benefit.

Benefit 14. Child Vaccination Benefits (applicable for Premiere Plan only)

We will cover Reasonable and Customary Charges for vaccinations of the Insured Person up to the per annum limit specified in the Schedule of Benefits provided that the Insured Person is a Dependant Child who is upto 12 years of age.

Benefit 15. Newborn Baby (applicable for Superior Plan and Premiere Plan only)

If We have accepted a maternity benefits claim under Benefit 5, then We will also:

- a) Cover the Reasonable and Customary Charges for Medical Expenses towards the Medically Necessary treatment of the Insured Person's Newborn Baby while Insured Person is Hospitalised as an in-patient for delivery and cover the Newborn Baby as an Insured Person until the expiry date of the Policy Year in which the Newborn Baby is born, within the Sum Insured as applicable for the Insured Person (mother) without payment of any additional premium.
- b) Cover the Reasonable and Customary Charges for vaccination expenses of the Newborn Baby upto the specified sublimit under the Schedule of Benefits for vaccinations, until the Newborn Baby completes one year of age. If the Policy ends before the Newborn Baby has completed one year, then, We will only cover such vaccinations until the Newborn Baby completes one year, and only if We have accepted the Newborn Baby as an Insured Person at the time of Renewal of the Policy and We have received the premium accordingly.
- c) Include the Newborn Baby as an Insured Person under the Policy from the Policy Year immediately succeeding the Policy Year in which the Newborn Baby is born provided that We have received the premium due, to include the Newborn Baby as an Insured Person.

Benefit 16. E-Opinion in respect of an Illness or Injury

- a) If an Insured Person suffers an Illness or Injury during the Policy Period in respect of which a claim has been admitted under Benefit 1, then at the Insured Person's request We will arrange a maximum of two e-opinions (in a Policy Year) from a Medical Practitioner selected by the Insured Person from Our panel. The e-opinion will be based only on the information and documentation provided to the Medical Practitioner by or on behalf of the Insured Person.
- b) While claiming under this Benefit and deciding to obtain an e-opinion, each Insured Person expressly agrees that:
 - (i) It is entirely for the Insured Person to decide whether to obtain an E-opinion, from which Medical Practitioner in Our panel to take the e-opinion and the use (if any) to which the e-opinion so obtained is put.
 - (ii) We do not provide an e-opinion or make any representation as to the adequacy or accuracy of the same, the Insured Person's or any other persons' reliance on the same, or the use to which the E-opinion is put.
 - (iii) We assume no responsibility for and will not be responsible for any actual or alleged errors, omissions or representations whatsoever made by any Medical Practitioner in Our Panel or in any e-opinion or for any consequences of any action taken or not taken in reliance thereon by the Insured Person or any other person.

Benefit 17. Alternative Treatment

We will reimburse Reasonable and Customary Charges for Medical Expenses incurred with respect to the Insured Person for Hospitalization under Ayurveda, Unani, Siddha or Homeopathy provided that the Treatment has been undergone in a government Hospital or in any institute recognized by government and/or accredited by Quality Council of India/ National Accreditation Board on Health for that Alternative Treatment.

Specific Exclusions applicable to this Benefit:

- a) All preventive and rejuvenation treatments (non-curative in nature) including without limitation, treatments that are not Medically Necessary are excluded.
- b) Pre-hospitalisation Medical Expenses, Post-hospitalisation Medical Expenses, Day Care Treatment and outpatient Medical Expenses are excluded.
- c) Any Alternative Treatment other than Ayurveda, Unani, Siddha or Homeopathy.

Benefit 18. Medical Treatment Abroad (applicable for Premiere Plan only)

- a) The benefits under this Section will be available if the Insured Person has been continuously covered under Premiere Plan of Health Total Policy for a continuous period of 48 months.
- b) We shall reimburse the Reasonable and Customary Charges for Medical Expenses for treatment of the Insured Person incurred outside India for the following diseases subject to the terms below:
 - (i) Craniotomy & Craniectomy; only as a treatment for cancers;
 - (ii) Lung Lobectomy that involves removal of one of the three divisions of the lungs for lung cancer;
 - (iii) Liver Lobectomy that involves removal of 70% of liver mass in case of liver failure;
 - (iv) Major organ transplant;
 - (v) Bone marrow transplant;
 - (vi) Repair of Aortic Aneurysm;
 - (vii) Heart valve replacement;
 - (viii) Coronary Artery Bypass Graft.
- c) We shall cover only those Medical Expenses that would otherwise have been payable under Benefit 1. For the purpose of this Benefit, Hospital shall mean "Any institution established for Inpatient care and Day Care Treatment of Accidental Injury or Illness and which has been registered as a hospital as per the laws, rules and regulations applicable for the country where the treatment is taken." The term 'Hospital' shall not include a place of rest, a place for the aged, a place for drug addicts or a place for alcoholics or a hotel, health spa or massage centre or the like.
- d) Any payments under this Benefit shall always be made in India, in Indian rupees and on a reimbursement basis only. The rate of exchange as published by the Reserve Bank of India (RBI) as on the date of Hospitalisation, shall be used for conversion of foreign currency amounts into Indian rupees for payment of any claim under this Benefit. If on the date of Hospitalisation the RBI rates are not published, the rates next published by the RBI shall be considered for conversion.

- e) It is a Condition Precedent that a prior written notice of at least 15 days is given to Us before the treatment described in this Benefit is taken outside India.

Benefit 19. Wellness Care

The Insured Person will be eligible for "Wellness Benefits" as per the Plan in force under the Policy. These wellness benefits will include health risk evaluation and annual health checkups as applicable for respective Plans, the updated details of which would be available on Our website. These would be conducted through Our tie up arrangements.

The annual health checkup can be conducted from 2nd year of the policy with Us, for the insured persons who were already covered under the policy. The annual health checkup would include tests as given below as applicable for respective plans:

Vital Plan: Complete Blood count, Urine Routine, Random Blood Sugar (maximum two insured persons per policy /per policy year irrespective of family size)

Superior Plan: Complete Blood Count, Urine Routine, Fasting blood Sugar, Post Prandial Blood Sugar, ECG, Serum Creatinine (maximum three insured persons per policy /per policy year irrespective of family size)

Premiere Plan: Complete Blood Count, Urine Routine, Fasting blood Sugar, Post Prandial Blood Sugar, ECG, Serum Creatinine (maximum four insured persons per policy/ per policy year irrespective of family size)

While availing the wellness benefits, each Insured Person expressly agrees that:

- a) Annual health checkups will be provided at Our Diagnostic Centres only.
- b) All decisions regarding which wellness benefit to avail and to what use to put the same to are to be solely made by the Insured Person;
- c) We do not provide/assume responsibility for:
 - (i) the wellness benefits or make any representation as to the adequacy or accuracy of the same;
 - (ii) any actual or alleged errors, omissions or representations whatsoever made by any of Our wellness service providers or for any consequences of any action taken or not taken in reliance thereon by the Insured Person or any other person.

Benefit 20. Cumulative Bonus

- a) If no claim has been made in respect of any Benefits with the exception of any claim under Benefit 13 and the Policy is Renewed with Us without any break, We will apply a bonus to the next Policy Year by automatically increasing the Sum Insured for the next Policy Year by 50% of the Sum Insured for this Policy Year. The maximum bonus for any Policy Year will not exceed 100% of the Sum Insured of the first Policy Year.
- b) If a Cumulative Bonus has been applied and a claim is made, then in the subsequent Policy Year We will automatically decrease the Cumulative Bonus by 50% of the Sum Insured in the following Policy Year. However this reduction will not reduce the Sum Insured below the base Sum Insured of the Policy.
- c) In case the Insured Person is porting a similar Policy from Us /another insurance company, portability if requested by the Insured Person, shall be applicable to the previous policy along with enhanced sum insured (base sum insured+ Cumulative Bonus) acquired under the previous policies. The premium applicable would be for the enhanced sum insured (Sum Insured + Cumulative Bonus) and if the same is not available, to the next higher Sum Insured available if requested by the Insured Person. However portability shall be applicable to the previous sum insured and the cumulative bonus.
- d) In case You have opted for the 'Family Floater' option as specified in the Schedule, the Cumulative Bonus so applied will only be available to those Insured Persons who were Insured Persons in the claim free Policy Year and continue to be Insured Persons in the subsequent Policy Year.

Benefit 21. Restoration of the Sum Insured

If the Sum Insured and Cumulative Bonus (if any) is exhausted due to claims incurred and paid during the Policy Year or incurred during the Policy Year and accepted as payable, then it is agreed that a Restore Sum Insured (equal to 100% of the Sum Insured) will be automatically available for the particular Policy Year, provided that:

- a) The Restore Sum Insured will be enforceable only after the Sum Insured and the Cumulative Bonus have been completely exhausted in that Policy Year;
- b) The Restore Sum Insured can only be used for claims made by the Insured Person in respect of Benefits 1-4;
- c) The Restore Sum Insured cannot be used for claims based on Maternity Expenses/Treatment;
- d) The Restore Sum Insured can be used for only future claims made by the Insured Person and not against any claim for an Illness (including its complications) for which a claim has been paid in the current Policy Year under Benefits 1-4;
- e) Only the Sum Insured (excluding Cumulative Bonus) will be considered as Restore Sum Insured;
- f) The Restore Sum Insured will only be applied once for the Insured Person during a Policy Year;
- g) If the Restore Sum Insured is not utilised in a Policy Year, it shall not be carried forward to any subsequent Policy Year.

If the Policy is opted by You on a 'Family Floater' basis as specified in the Schedule, then the Restore Sum Insured will only be available in respect of claims made by those Insured Persons who were Insured Persons under the Policy before the Sum Insured and Cumulative Bonus was exhausted.

C. EXCLUSIONS

1. Exclusions applicable for all Benefits other than Benefit 13

i. Waiting Periods

We will not pay for any expenses incurred in respect of any claims arising out of or howsoever related to any of the following (other than for a claim made under Benefit 13):

a) Pre-Existing Disease- Excl 01

- i. Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 24 months of continuous coverage after the date of inception of the first policy with us.
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations then waiting period for the same would be reduced to the extent of prior coverage.
- iv. Coverage under the policy after the expiry of 24 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by us.

b) Specified disease/procedure waiting period- Code- Excl02

- i. Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 12/24/48 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an

accident.

- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If any of the specified disease/procedure falls under the waiting period specified for pre-Existing diseases, then the longer of the two waiting periods shall apply.
- iv. The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific exclusion.
- v. If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- vi. List of specific diseases/procedures:
 - I. **Waiting period of 48 months:**
 - a) Organ transplant
 - b) Rheumatoid Arthritis
 - c) Gout
 - d) Joint replacement Surgery due to degenerative condition
 - e) Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is Medically Necessary due to Injury.

II. **Waiting period of 24 months:**

- a) Internal Congenital Anomalies
- b) Cataracts
- c) Benign Prostatic Hypertrophy
- d) Hernia of all types
- e) Deviated Nasal Septum
- f) Hypertrophied Turbinate
- g) Hydrocele
- h) All types of sinuses
- i) Fistulae, hemorrhoids, fissure in ano
- j) Dysfunctional uterine bleeding, Fibromyoma, Endometriosis, Hysterectomy,
- k) All internal or external tumors/cysts/nodules/polyps of any kind including breast lumps with exception of malignant tumor or growth
- l) Surgery for prolapsed inter vertebral disc unless arising from Accident
- m) Surgery of varicose veins and varicose ulcers
- n) Any types of gastric or duodenal ulcers
- o) Stones in the urinary and biliary systems
- p) Surgery on ears and tonsils.

III. **30 days waiting period Excl -03**

- a) Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- b) This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- c) The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently.

2. **Exclusions applicable for all Benefits**

i. **Standard Exclusions:**

We will not pay for any expenses incurred in respect of any claims made under the Policy, arising out of or howsoever related to any of the following:

a) **Investigation & Evaluation- Code- Excl04**

- i. Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
- ii. Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded.
Please note that this exclusion will not be applicable for Benefit 13.

b) **Rest Cure, rehabilitation and respite care- Code- Excl05**

Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:

- i. Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
- ii. Any services for people who are terminally ill to address medical, physical, social, emotional and spiritual needs.

c) **Obesity/ Weight Control: Code- Excl06**

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
 - a) greater than or equal to 40 or
 - b) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
 - i. Obesity-related cardiomyopathy
 - ii. Coronary heart disease
 - iii. Severe Sleep Apnea
 - iv. Uncontrolled Type2 Diabetes

d) **Change-of-Gender treatments: Code- Excl07**

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

e) **Cosmetic or Plastic Surgery: Code- Excl08**

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be considered a medically necessity, it must be certified by the attending Medical Practitioner.

f) **Hazardous or Adventure sports: Code- Excl09**

Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not

limited to scuba diving, motor racing, parachuting, hang gliding, rock or mountain climbing etc. unless specifically agreed by the Insurance Company.

- g) **Breach of law: Code- Excl10**
Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.
- h) **Excluded Providers: Code- Excl11**
Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer and disclosed in its website/ notified to the policyholders are not admissible. However, in case of life threatening situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim.
- i) **Code- Excl12**
Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof.
- j) **Code- Excl13**
Treatments received in health spas, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or a Hospital where the Hospital has effectively become the Insured Person's home or permanent abode or where admission is arranged wholly or partly for domestic reasons.
- k) **Code- Excl14**
Dietary supplements and substances which are available naturally and that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalisation claim or day care procedures.
- l) **Refractive Error: Code- Excl15**
Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.
- m) **Unproven Treatments: Code- Excl16**
Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.
- n) **Birth control, Sterility and Infertility: Code- Excl17**
Expenses related to Birth Control, sterility and infertility. This includes:
 - i. Any type of contraception, sterilization
 - ii. Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
 - iii. Gestational Surrogacy
 - iv. Reversal of sterilization

ii. Specific Exclusions

We will not pay for any expenses incurred in respect of any claims made under the Policy, arising out of or howsoever related to any of the following:

- o) Injury or Illness directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, war like operations (whether war be declared or not).
- p) Circumcision, unless necessary for treatment of an Illness not excluded hereunder or as may be necessitated due to an Accident.
- q) Vaccination/inoculation (except as post bite treatment) except to the extent covered under Benefits 14 and 15.
- r) Charges incurred in connection with cost of spectacles and contact lenses, hearing aids, durable medical equipment (including but not limited to cost of instrument used in the treatment of Sleep Apnea Syndrome (C.P.A.P), Continuous Peritoneal Ambulatory Dialysis (C.P.A.D) and oxygen concentrator for asthmatic condition, wheel chair, crutches, artificial limbs, belts, braces, stocking, Glucometer and the like), namely that equipment used externally for the human body which can withstand repeated use; is not designed to be disposable; is used to serve a medical purpose, such cost of all appliances/devices whether for diagnosis or treatment after discharge from the Hospital.
- s) Venereal /Sexually Transmitted disease other than HIV/AIDS.
- t) External Congenital Anomaly and related Illness/ defect.
- u) Injury or Illness directly or indirectly caused by or contributed to by nuclear weapons/materials.
- v) Stem cell storage.
- w) Non-prescribed drugs and medical supplies, hormone replacement therapy.
- x) Personal comfort and convenience items or services such as television, telephone, barber or guest service and similar incidental services and supplies.
- y) Outpatient diagnostic, medical and Surgical Procedures or treatments. However this exclusion will not be applicable for Benefit 13.
- z) Dental Treatment or Surgery of any kind unless requiring Hospitalisation as a result of Injury. However this exclusion will not be applicable for Benefit 13.
- aa) A Medical Practitioner's home visit charges during pre and post Hospitalization period and attendant nursing charges, except to the extent covered under Benefit 7. However this exclusion will not be applicable for Benefit 13.
- bb) Treatment outside India except as specified under Benefit 18.
- cc) Intentional self-Injury.
- dd) Standard list of excluded items as mentioned in Annexure III and on our website <https://general.futuregenerali.in>
- ee) Any specific exclusion(s) applied by Us, specified in the Schedule and accepted by the insured.

3. Specific Exclusions for OPD Treatment claims under Benefit 13

We will not pay for any expenses incurred in respect of any claims made under Benefit 13, arising out of or howsoever related to any of the following:

- a) Any expenses in excess of the maximum amount payable under the outpatient medical expenses limit specified in the Schedule of Benefits.
- b) Cost of an Annual Health Check-up.
- c) Any expenses for OPD Treatment including dental expenses in case of Vital Plan.
- d) Any expenses for prescribed medications in case of Superior Plan.
- e) Any expenses for consultation, diagnostics, medications which are not duly supported with medical documents from the Medical Practitioner mentioning:
 - (i) Diagnosis;

- (ii) Referral for diagnostic test;
- (iii) Prescription for medications.
- f) Costs incurred on all methods of treatment except Allopathic.

D. General Terms and Clauses

I. Standard General Terms and Clauses

- 1. Disclosure to information norm:**

The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the policyholder.
(Explanation: "Material facts" for the purpose of this policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)
- 2. Condition Precedent to Admission of Liability**

The terms and conditions of the policy must be fulfilled by the insured person for the Company to make any payment for claim(s) arising under the policy.
- 3. Free Look Period**

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/ migrating the policy.
The insured person shall be allowed free look period of fifteen days from date of receipt of the policy document to review the terms and conditions of the policy, and to return the same if not acceptable.
If the insured has not made any claim during the Free Look Period, the insured shall be entitled to

 - i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges or
 - ii. where the risk has already commenced and the option of return of the policy is exercised by the insured person, a deduction towards the proportionate risk premium for period of cover or
 - iii. Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period;

- 4. Complete Discharge**

Any payment to the policyholder, insured person or his/ her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.
- 5. Multiple Policies**
 - a) In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
 - b) Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
 - c) If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
 - d) Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy.
- 6. Fraud**

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/ policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the insured person or by his agent or the hospital/doctor/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

 - a. the suggestion, as a fact of that which is not true and which the insured person does not believe to be true;
 - b. the active concealment of a fact by the insured person having knowledge or belief of the fact;
 - c. any other act fitted to deceive; and
 - d. any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and / or forfeit the policy benefits on the ground of Fraud, if the insured person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.
- 7. Withdrawal of Policy**
 - i. In the likelihood of this product being withdrawn in future, the Company will intimate the insured person about the same 90 days prior to expiry of the policy.
 - ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of waiting period, as per IRDAI guidelines, provided the policy has been maintained without a break.
- 8. Moratorium Period**

After completion of eight continuous years under the policy no look back to be applied. This period of eight years is called as moratorium period. The moratorium would be applicable for the sums insured of the first policy and subsequently completion of 8 continuous years would be applicable from date of enhancement of sums insured only on the enhanced limits. After the expiry of Moratorium Period no health insurance claim shall be contestable except for proven fraud and permanent exclusions specified in the policy contract. The policies would however be subject to all limits, sub limits, co-payments, deductibles as per the policy contract.

9. **Nomination**

The policyholder is required at the inception of the policy to make a nomination for the purpose of payment of claims under the policy in the event of death of the policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the policy is made. In the event of death of the policyholder, the Company will pay the nominee (as named in the Policy Schedule/Policy Certificate/Endorsement (if any)) and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the policy.

10. **Possibility of Revision of Terms of the Policy Including the Premium Rates**

The Company, with prior approval of IRDAI, may revise or modify the terms of the policy including the premium rates. The insured person shall be notified three months before the changes are effected.

11. **Redressal of Grievance**

In case of any grievance the insured person may contact the company through

Website: <https://general.futuregenerali.in/>

Toll Free: 1800-220-233 / 1860-500-3333 / 022-67837800

Email: Fgcare@futuregenerali.in

Courier: Grievance Redressal Cell, Future Generali India Insurance Company Ltd.

Lodha I –Think Techno Campus, B Wing –2nd Floor, Pokhran Road –2, Off Eastern Express Highway Behind TCS, Thane West – 400607

Insured person may also approach the grievance cell at any of the company's branches with the details of grievance.

If Insured person is not satisfied with the redressal of grievance through one of the above methods, insured person may contact the grievance officer at fggro@futuregenerali.in or call at: 7900197777

For updated details of grievance officer, kindly refer the link https://general.futuregenerali.in/general-insurance/pdf/Grievance_Redressal_Procedures.pdf

If Insured person is not satisfied with the redressal of grievance through above methods, the insured person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017. Kindly refer the annexure on Grievance Redressal Procedures.

Grievance may also be lodged at IRDAI Integrated Grievance Management System - <https://igms.irda.gov.in/>

II. Specific Terms and Clauses

(i) **Condition Precedent to the contract**

a) **Portability**

The insured person will have the option to port the policy to other insurers by applying to such insurer to port the entire policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any health insurance policy with an Indian General/ Health insurer, the proposed insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on portability.

For Detailed Guidelines on portability, kindly refer the link

https://general.futuregenerali.in/general-insurance/pdf/Guide_to_Portability_and_Migration_25-Mar-2020.pdf

Portability will be applicable for waiting periods under Benefit 1 to 4 except maternity benefit.

b) **Migration**

The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the policy at least 30 days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get all the accrued continuity benefits in waiting periods as per the IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the link

https://general.futuregenerali.in/general-insurance/pdf/Guide_to_Portability_and_Migration_25-Mar-2020.pdf

Migration will be applicable for waiting periods under Benefit 1 to 4 except maternity benefit.

(ii) **Conditions applicable during the contract**

1. **Insured Persons**

The following persons shall be eligible to be Insured Persons under the Policy:

a) For Vital Plan: You, Your Dependent Spouse, Your Dependent Children and Your Dependent Parents;

b) For Superior Plan & Premiere Plan: You, Your Dependent Spouse, Your Dependent Children or non-dependent children, Your Dependent Parents or non-dependent parents, Your Dependent Siblings, Your daughter in law, Your son in law, Your parents in law, Your grandparents and Your grandchildren.

Only those persons named as Insured Persons in the Schedule shall be covered under this Policy. A person may be added as an Insured Person during the Policy Period after his/her application has been accepted by Us, an additional premium has been received and Our agreement to extend cover has been indicated by Us issuing an endorsement confirming the addition of such person as an Insured Person.

2. **Cost Of Pre-Insurance Medical Examination**

We will reimburse 100% of the cost of any pre-insurance medical examination conducted at our empanelled diagnostic center, once the Proposal is accepted and the Policy is issued for that Insured Person.

3. **Communications**

a) Any communications, notifications or declarations meant for Us must be in writing and delivered to Our address specified in the Schedule.

- b) Any communication meant for You will be sent by Us to Your address shown in the Schedule. You must notify Us immediately of any change in Your address.
- c) Our agents are not authorized to receive communications, notices or declarations on Our behalf.

4. Policy Period

The minimum Policy Period offered under this product is one year, and the maximum Policy Period is three years.

5. Territorial Limits and Law

- a) Except as provided in Benefit 18, We shall cover only treatment and investigations covered in terms of this Policy that is taken during the Policy Period and takes place anywhere in the territory of India.
- b) The construction, interpretation and meaning of the provisions of this Policy shall be determined in accordance with Indian law.
- c) The Policy constitutes the complete contract of insurance between Us and You/Insured Person. No change or alteration shall be valid or effective unless approved in writing by Us, which approval shall be evidenced by an endorsement on the Schedule.

6. Cancellation

- I. The policyholder may cancel this policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below

A. Premium paid in Single Instalment

- a) In case the Policy Period is one year, the Company shall refund premium for the unexpired policy period as detailed below.

Period on risk	Rate of premium refunded
Up to one month	75% of annual rate
Up to three months	50% of annual rate
Up to six months	25% of annual rate
Exceeding six months	Nil

- b) In case the Policy Period exceeds one year, We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum retention of premium of 25%.

B. Premium paid in Multiple Instalments

In case of Policy Period more than one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
Monthly	Anytime within the Policy Period	No Refund
Quarterly	1 st Quarter of 1 st Policy Year	12.5% of the respective quarter premium
	2 nd Quarter of 1 st Policy Year	12.5% of the respective quarter premium
	3 rd Quarter of 1 st Policy Year and above	No Refund
Half-Yearly	Up to first 3 months of the 1 st Policy Year	25% of the half-yearly instalment premium
	Above first 3 months to 6 months of the 1 st Policy Year	12.5% of the half-yearly instalment premium
	Above first 6 months of the 1 st Policy Year and thereafter	No refund

- II. Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the policy.
- III. The Company may cancel the policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the insured person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud.
- IV. No refund of premium shall be due on cancellation if the Insured Person has made a claim under this Policy
- V. In case of one-year or long-term policies with single premium payment, in the event of death of an insured member in a particular policy year, the corresponding premium for the insured person for the subsequent (unutilized) Policy period(s) shall be refunded under both individual and floater policies, if there has been no claim in the underlying policy year by the deceased member. If there has been a claim in the underlying policy year by the deceased member, the subsequent (unutilized) policy year(s) premium of the deceased member shall not be refunded.
- VI. Similarly, in the case of long-term policy with instalment premium option, in the event of death of any insured person in a particular Policy Year, the coverage for deceased person shall not continue for subsequent Policy period(s) and subsequent policy period(s) instalment premium for the deceased person shall not be applicable. If deceased person has not given a claim in the underlying policy year, the deceased member's premium for the underlying instalment period shall be refunded on pro-rata basis.

7. Premium Payment in Instalment

If the insured person has opted for Payment of Premium on an instalment basis i.e. Half Yearly, Quarterly or Monthly, as mentioned in the policy Schedule/Certificate of insurance, the following Conditions shall apply (notwithstanding any terms contrary elsewhere in the policy)

- i. Grace Period of 15 days would be given to pay the instalment premium due for the policy.
- ii. During such grace period, coverage will not be available from the due date of instalment premium till the date of receipt of premium by Company.
- iii. The insured person will get the accrued continuity benefit in respect of the "Waiting Periods", "Specific Waiting Periods" in the event of payment of premium within the stipulated grace Period.
- iv. No interest will be charged If the instalment premium is not paid on due date
- v. In case of instalment premium due not received within the grace period, the policy will get cancelled.
- vi. In the event of a claim, all subsequent premium instalments shall immediately become due and payable.
- vii. The company has the right to recover and deduct all the pending instalments from the claim amount due under the policy.
- viii. The payment will be accepted through E-NACH / ACH/ ECS / any other mode approved by Government of India.
- ix. On successful registration for the mandate/ E-NACH/ any other mode approved by Government of India, the premium shall be auto debited as per the frequency opted.
- x. In case of withdrawal of E-NACH/ ACH/ ECS / any other mode approved by Government of India, a written communication will be required from policyholder.
- xi. In case there is failure in transaction in E-NACH/ ACH/ ECS mode/ any other mode approved by Government of India or the instalment premiums are not received within the grace period, the Policy will get cancelled. A fresh policy with all waiting periods would be issued.
- xii. If the claim amount is lesser than the balance premium payable, then no claims would be payable till the applicable premium is recovered. This provision will not apply to claims arising under Benefit 13.

(iii) Condition when a claim arises

1. Claims Procedures

If the Insured Person meets with any Injury or suffer an Illness that may result in a claim under the Policy, then as a Condition Precedent to Our liability, the following must be complied with:

- a) Cashless Facility is only available at a Network Provider. In order to avail Cashless Facility, the following procedure must be followed:
 - (i) For availing cashless at a Network Provider, We must be called at Our call centre and a request for pre-authorisation must be made by way of the written form prescribed by Us.
 - (ii) After considering the request and obtaining any further information or documentation that We have sought, We may, if satisfied, send the Network Provider an authorisation letter. The authorisation letter, the ID card issued to the Insured Person along with this Policy and any other information or documentation that We have specified must be produced to the Network Provider identified in the pre-authorisation letter at the time of the Insured Person's admission to the Hospital.
 - (iii) If the above procedure is followed, the Insured Person will not be required to directly pay for those Medical Expenses to the Network Provider that We are liable to indemnify under this Policy. The original bills and evidence of treatment in respect of the same shall be left with the Network Provider. Pre-authorisation does not guarantee that all costs and expenses that are incurred will be covered. We reserve the right to review each claim for Medical Expenses incurred and accordingly coverage will be determined according to the terms, conditions and exclusions of this Policy. All other costs and expenses that are not covered under this Policy must be settled directly with the Network Provider and We shall have no liability in this regard.
- b) If a pre-authorisation request is denied by Us or if treatment is taken in a Hospital other than a Network Provider or if You/ Insured Person does not wish to avail of the Cashless Facility, then:
 - (i) We must be given Notification of Claim in writing immediately and in any event within 48 hours of the commencement of the Illness or Injury. The Insured Person must immediately consult a Medical Practitioner and follow the advice and treatment that he/she recommends.
 - (ii) The Insured Person must take reasonable steps or measures in good faith to minimise the quantum of any claim that may be made under this Policy.
 - (iii) The Insured Person must submit to examination by Our medical advisors if We ask, the cost for which will be borne by Us.
 - (iv) We must be given promptly, and in any event within 15 days of the Insured Person's discharge from a Hospital, the documentation including written details of the quantum of any claim along with all original supporting documentation, including but not limited to the following, and other information We ask for to investigate the claim for Our obligation to make payment for it:
 - a. The claim form specified by Us duly completed and signed by the claimant or a family member;
 - b. first consultation letter;
 - c. first prescription from the Medical Practitioner;
 - d. original vouchers;
 - e. original Hospital bills giving a detailed break up of all expense heads mentioned in the bill;
 - f. Money receipt duly signed with a revenue stamp;
 - g. birth/death certificate (as applicable);
 - h. the original Hospital discharge card;
 - i. all original laboratory and diagnostic test Reports such as X-Ray, E.C.G, USG, MRI Scan, Haemogram, etc;
 - j. If medicines have been purchased in cash and if this has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner and the supporting medicine bill from the chemist;
 - k. If diagnostic or radiology tests have been paid for in cash and it has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner advising the tests, the actual test reports and the bill from the diagnostic centre for the tests.
- c) In the event of Your/Insured Person's death, You/Insured Person's nominee/legal heir claiming on his/her behalf must inform Us in writing immediately and send Us a copy of the post mortem report (if any) within 14 days.
- d) If We are not given notice/documentation within the time frames set out above, then We may accept the claim notice/ documentation if it is demonstrated to Us that the delay was for reasons beyond the control of the claimant.

2. Basis Of Claims Payment

- a) Claims related to Pre-existing Diseases:

We shall indemnify upto 50% of the admissible claim amount in respect of a claim arising from any Pre-existing Diseases that are specifically listed in the Schedule where the claim arises during the third year of continuous Renewal with Us of the Policy for the same Sum Insured and Plan. We shall indemnify upto 100% of the admissible claim amount in respect of a claim arising from any Pre-existing Diseases that are specifically listed in the Schedule from the fourth year of continuous Renewal with Us of the Policy for the same Sum Insured and Plan. The above clause is applied subject to portability regulations.
- b) Claims related to Surgery for cataracts: Our obligation to make payment in respect of Surgery for cataracts (after the expiry of the two years period referred to in Section C (1) (b) vi.II. above, shall be restricted to 10% of the Sum Insured for each eye, and a maximum of Rs.1,00,000/- per eye.
- c) Claims related to Any One Illness: All claims relating to Any One Illness shall be deemed to be part of the same original claim.
- d) Claims for Day Care Treatment: The Day Care Treatments listed are subject to the exclusions, terms and conditions of the Policy and will not be treated as independent coverage under the Policy.
- e) Claims between 2 Policy Year
If the claim event falls within two Policy Years, the claims shall be paid taking into consideration the available Sum Insured in the two Policy Year, including the Deductibles for each Policy Year. Such eligible claim amount to be payable shall be reduced to the extent of premium to be received for the Renewal/due date of premium of the Health Total Policy, if not received earlier.

3. Co-Payments Applicable under the Policy

The following Co-payments shall be applicable for claims under all Benefits other than Benefit 13:

- a) Any Insured Person aged 60 years to 64 years, being covered for the first time in a Health Total Policy shall bear 20% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum.
- b) Any Insured Person aged 65 years to 69 years, being covered for the first time in a Health Total Policy shall bear 25% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum.
- c) Any Insured Person aged 70 years to 74 years, being covered for the first time in Health Total Policy shall bear 30% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum.
- d) Any Insured Person aged 75 years and above, being covered for the first time in Health Total Policy shall bear 40% of each and every admissible claim and Our liability, if any, shall only be in excess of that sum.

4. Voluntary Deductible Applicable under the Policy for all claims under Benefit 1

- a) If a Voluntary Deductible has been opted and is in force under the Policy, Our liability would be over and above the Voluntary Deductible amount for each and every claim made under Benefit 1.
- b) Wherever Co-payments are applicable, as per Section D. II. 3. above, the same would be applied on the admissible claim amount after the application of Voluntary Deductible, if any.

5. Policy Currency

We shall make payment in Indian rupees and in India only.

6. Reimbursement Claims

For reimbursement claims, the payment will be made to You/ Insured Person. In the event of Your/Insured Person's death, We will pay the nominee (as named in the Schedule) and in case the nominee is deceased or untraceable, payment to Your/Insured Person's legal heir who holds a succession certificate or indemnity bond to that effect, whichever is available and where discharge shall be treated as full and final discharge of Our liability under the Policy.

7. Claim settlement

- i. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- ii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- iii. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- iv. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.
(Explanation: "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due)
- v. Our Claims team will scrutinize the claims on the receipt of the last necessary documents specified in Section D. II.(iii) 1. b). iv) above
- vi. In case of 'pending' claims, We will ask for submission of incomplete documents.
- vii. 'Rejected' claims will be informed to the Insured Person in writing with reason for rejection.

(iv) Conditions for renewal of the contract

1. Renewal of Policy

The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the insured person.

- a) The Company shall endeavor to give notice for renewal. However, the Company is not under obligation to give any notice for renewal.
- b) Renewal shall not be denied on the ground that the insured person had made a claim or claims in the preceding policy years.
- c) Request for renewal along with requisite premium shall be received by the Company before the end of the policy period.
- d) At the end of the policy period, the policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in policy.
- e) Coverage is not available during the grace period.
- f) No loading shall apply on renewals based on individual claims experience
- g) Health Total Policy shall be renewable lifelong
- h) For Renewal Proposal received after completion of grace period of 30 days, all waiting periods including for health check-up, would apply afresh
- i) The brochure/ prospectus mentions the premiums as per the age slabs/ Sum Insured and the same would be charged as per the completed age at every Renewal.
- j) The premiums as shown in the brochure/ prospectus are subject to revision as and when approved by the IRDAI. However such revised premiums would be applicable only from subsequent Renewals and with due notice whenever implemented.
- k) No increase/ decrease in Sum Insured during the currency of the Policy. However increase/decrease in Sum Insured or change in cover, will be allowed at the time of Renewal of the Policy. You can submit a request for the changes by filling the Proposal before the expiry of the Policy.
- l) In case of enhancement of sum insured the waiting period shall apply afresh to the extent of sum insured increase.

2. Dispute Resolution

Any and all disputes or differences under or in relation to this Policy shall be subject to the exclusive jurisdiction of the Indian Courts and subject to Indian law.

Annexure I: Day Care List

In addition to Day Care list **We** would also cover any other surgeries/ procedures agreed by **Us** in a **Hospital** or a **Day care centre** which require less than 24 hours **Hospitalisation** for inpatient care due to subsequent advancement in technology.

- I. **Cardiology Related:**
 1. Coronary Angiography
- II. **ENT Related:**
 2. Myringotomy With Grommet Insertion
 3. Tympanoplasty (closure Of An Eardrum Perforation reconstruction Of The Auditory Ossicles)
 4. Removal Of A Tympanic Drain
 5. Operations On The Turbinates (nasal Concha)
 6. Stapedotomy To Treat Various Lesions In Middle Ear
 7. Revision Of A Stapedectomy
 8. Other Operations On The Auditory Ossicles
 9. Myringoplasty (post-aura/endaural Approach As Well As Simple Type-I Tympanoplasty)
 10. Fenestration Of The Inner Ear
 11. Revision Of A Fenestration Of The Inner Ear
 12. Palatoplasty
 13. Transoral Incision And Drainage Of A Pharyngeal Abscess
 14. Tonsillectomy Without Adenoidectomy
 15. Tonsillectomy With Adenoidectomy
 16. Excision And Destruction Of A Lingual Tonsil
 17. Revision Of A Tympanoplasty
 18. Other Microsurgical Operations On The Middle Ear
 19. Incision Of The Mastoid Process And Middle Ear
 20. Mastoidectomy
 21. Reconstruction Of The Middle Ear
 22. Other Excisions Of The Middle And Inner Ear
 23. Other Operations On The Middle And Inner Ear
 24. Excision And Destruction Of Diseased Tissue Of The Nose
 25. Nasal Sinus Aspiration
 26. Foreign Body Removal From Nose
 27. Adenoidectomy
 28. Stapedectomy Under GA
 29. Stapedectomy Under LA
 30. Tympanoplasty (type IV)
 31. Turbinectomy
 32. Endoscopic Stapedectomy
 33. Incision And Drainage Of Perichondritis
 34. Septoplasty
 35. Thyroplasty Type I
 36. Pseudocyst Of The Pinna - Excision
 37. Incision And Drainage - Haematoma Auricle
 38. Reduction Of Fracture Of Nasal Bone
 39. Excision Of Angioma Septum
 40. Turbinoplasty
 41. Incision & Drainage Of Retro Pharyngeal Abscess
 42. Uvulo Palato Pharyngo Plasty
 43. Adenoidectomy With Grommet Insertion
 44. Adenoidectomy Without Grommet Insertion
 45. Incision & Drainage Of Para Pharyngeal Abscess
- III. **Gastroenterology Related:**
 46. Pancreatic Pseudocyst Eus & Drainage
 47. RF Ablation For Barrett's Oesophagus
 48. EUS + Aspiration Pancreatic Cyst
 49. Small Bowel Endoscopy (therapeutic)
 50. Colonoscopy, Lesion Removal
 51. ERCP
 52. Colonoscopy Stenting Of Stricture
 53. Percutaneous Endoscopic Gastrostomy
 54. EUS And Pancreatic Pseudo Cyst Drainage
 55. ERCP And Choledochoscopy
 56. Proctosigmoidoscopy Volvulus Detorsion
 57. ERCP And Sphincterotomy
 58. Esophageal Stent Placement
 59. ERCP + Placement Of Biliary Stents
 60. Sigmoidoscopy W / Stent
 61. EUS + Coeliac Node Biopsy
- IV. **General Surgery Related:**
 62. Incision Of A Pilonidal Sinus / Abscess
 63. Fissure In Ano Sphincterotomy
 64. Piles Banding
 65. Surgery for Hernia
 66. Surgical Treatment Of Anal Fistulas
 67. Division Of The Anal Sphincter (sphincterotomy)
 68. Epididymectomy
 69. Incision Of The Breast Abscess
 70. Operations On The Nipple
 71. Excision Of Single Breast Lump
 72. Incision And Excision Of Tissue In The Perianal Region
 73. Surgical Treatment Of Hemorrhoids
 74. Sclerotherapy
 75. Wound Debridement And Cover
 76. Abscess-decompression
 77. Infected Sebaceous Cyst
 78. Incision And Drainage Of Abscess
 79. Suturing Of Lacerations
 80. Scalp Suturing
 81. Infected Lipoma Excision
 82. Maximal Anal Dilatation
 83. Piles Injection Sclerotherapy
 84. Liver Abscess- Catheter Drainage
 85. Fissure In Ano- Fissurectomy
 86. Fibroadenoma Breast Excision
 87. Oesophageal Varices Sclerotherapy
 88. ERCP - Pancreatic Duct Stone Removal
 89. Perianal Abscess I & D
 90. Perianal Hematoma Evacuation
 91. UGI Scopy And Polypectomy Oesophagus
 92. Breast Abscess I & D
 93. Oesophagoscopy And Biopsy Of Growth Oesophagus
 94. ERCP - Bile Duct Stone Removal
 95. Splenic Abscesses Laparoscopic Drainage
 96. UGI Scopy And Polypectomy Stomach
 97. Feeding Jejunostomy
 98. Varicose Veins Legs - Injection Sclerotherapy
 99. Pancreatic Pseudocysts Endoscopic Drainage
 100. Zadek's Nail Bed Excision
 101. Rigid Oesophagoscopy For Dilatation Of Benign Strictures
 102. Lord's Plication
 103. Jaboulay's Procedure
 104. Scrotoplasty
 105. Circumcision For Trauma
 106. Meatoplasty
 107. Intersphincteric Abscess Incision And Drainage
 108. PSOAS Abscess Incision And Drainage
 109. Thyroid Abscess Incision And Drainage
 110. Tips Procedure For Portal Hypertension
 111. Esophageal Growth Stent
 112. Pair Procedure Of Hydatid Cyst Liver
 113. Tru Cut Liver Biopsy
 114. Laparoscopic Reduction Of Intussusception
 115. Microdochectomy Breast
 116. Sentinel Node Biopsy
 117. Testicular Biopsy
 118. Sentinel Node Biopsy Malignant Melanoma
 119. TURBT
 120. URS + LL
- V. **Gynecology Related:**
 121. Conization Of The Uterine Cervix
 122. Local Excision And Destruction Of Diseased Tissue Of The Vagina And The Pouch Of Douglas
 123. Incision Of Vulva
 124. Salpingo-oophorectomy Via Laparotomy
 125. Endoscopic Polypectomy
 126. Hysteroscopic Removal Of Myoma
 127. D & C
 128. Hysteroscopic Resection Of Septum
 129. Thermal Cauterisation Of Cervix
 130. Mirena Insertion
 131. Laparoscopic Hysterectomy
 132. LEEP (Loop Electrosurgical Excision Procedure)
 133. Cryocauterisation Of Cervix
 134. Polypectomy Endometrium
 135. Hysteroscopic Resection Of Fibroid
 136. LLETZ (large loop excision of the transformation zone)
 137. Conization
 138. Polypectomy Cervix
 139. Hysteroscopic Resection Of Endometrial Polyp
 140. Vulval Wart Excision
 141. Laparoscopic Paraovarian Cyst Excision

142. Uterine Artery Embolization
 143. Laparoscopic Cystectomy
 144. Hymenectomy (Imperforate Hymen)
 145. Vaginal Wall Cyst Excision
 146. Vulval Cyst Excision
 147. Laparoscopic Paratubal Cyst Excision
 148. Vaginal Mesh For POP
 149. Laparoscopic Myomectomy
 150. Repair Recto- Vagina Fistula
 151. Pelvic Floor Repair (Excluding Fistula Repair)
 152. Laparoscopic Oophorectomy
- VI. **Neurology Related:**
153. Facial Nerve Glycerol Rhizotomy
 154. Stereotactic Radiosurgery
 155. Percutaneous Cordotomy
 156. Diagnostic Cerebral Angiography
 157. VP Shunt
 158. Ventriculoatrial Shunt
- VII. **Oncology Related:**
159. Radiotherapy For Cancer
 160. Cancer Chemotherapy
 161. IV Push Chemotherapy
 162. HBI-hemibody Radiotherapy
 163. Infusional Targeted Therapy
 164. SRT-stereotactic ARC Therapy
 165. SC Administration Of Growth Factors
 166. Continuous Infusional Chemotherapy
 167. Infusional Chemotherapy
 168. CCRT-concurrent Chemo + RT
 169. 2D Radiotherapy
 170. 3D Conformal Radiotherapy
 171. IGRT- Image Guided Radiotherapy
 172. IMRT- Step & Shoot
 173. Infusional Bisphosphonates
 174. IMRT- DMLC
 175. Rotational Arc Therapy
 176. Tele Gamma Therapy
 177. FSRT-fractionated SRT
 178. VMAT-volumetric Modulated Arc Therapy
 179. SBRT-stereotactic Body Radiotherapy
 180. Helical Tomotherapy
 181. SRS-stereotactic Radiosurgery
 182. X-knife SRS
 183. Gammaknife SRS
 184. TBI- Total Body Radiotherapy
 185. Intraluminal Brachytherapy
 186. Electron Therapy
 187. TSET-total Electron Skin Therapy
 188. Extracorporeal Irradiation Of Blood Products
 189. Telecobalt Therapy
 190. Telescesium Therapy
 191. External Mould Brachytherapy
 192. Interstitial Brachytherapy
 193. Intracavity Brachytherapy
 194. 3D Brachytherapy
 195. Implant Brachytherapy
 196. Intravesical Brachytherapy
 197. Adjuvant Radiotherapy
 198. Afterloading Catheter Brachytherapy
 199. Conditioning Radiotherapy For BMT
 200. Nerve Biopsy
 201. Muscle Biopsy
 202. Epidural Steroid Injection
 203. Extracorporeal Irradiation To The Homologous Bone Grafts
 204. Radical Chemotherapy
 205. Neoadjuvant Radiotherapy
 206. LDR Brachytherapy
 207. Palliative Radiotherapy
 208. Radical Radiotherapy
 209. Palliative Chemotherapy
 210. Template Brachytherapy
 211. Neoadjuvant Chemotherapy
 212. Adjuvant Chemotherapy
 213. Induction Chemotherapy
 214. Consolidation Chemotherapy
 215. Maintenance Chemotherapy
 216. HDR Brachytherapy
- VIII. **Operations On The Salivary Glands & Salivary Ducts:**
217. Incision And Lancing Of A Salivary Gland And A Salivary Duct
 218. Excision Of Diseased Tissue Of A Salivary Gland And A Salivary Duct
 219. Resection Of A Salivary Gland
 220. Reconstruction Of A Salivary Gland And A Salivary Duct
- IX. **Operations On The Skin & Subcutaneous Tissues:**
221. Surgical Wound Toilet (wound Debridement) And Removal Of Diseased Tissue Of The Skin And Subcutaneous Tissues
 222. Local Excision Of Diseased Tissue Of The Skin And Subcutaneous Tissues
 223. Simple Restoration Of Surface Continuity Of The Skin And Subcutaneous Tissues
 224. Free Skin Transplantation, Donor Site
 225. Free Skin Transplantation, Recipient Site
 226. Revision Of Skin Plasty
 227. Chemosurgery To The Skin.
 228. Destruction Of Diseased Tissue In The Skin And Subcutaneous Tissues
 229. Reconstruction Of Deformity/defect In Nail Bed
 230. Excision Of Bursitis
 231. Tennis Elbow Release
- X. **Operations On The Tongue:**
232. Incision, Excision And Destruction Of Diseased Tissue Of The Tongue
 233. Partial Glossectomy
 234. Glossectomy
 235. Reconstruction Of The Tongue
- XI. **Ophthalmology Related**
236. Surgery For Cataract
 237. Incision Of Tear Glands
 238. Incision Of Diseased Eyelids
 239. Excision And Destruction Of Diseased Tissue Of The Eyelid
 240. Operations On The Canthus And Epicanthus
 241. Corrective Surgery For Entropion And Ectropion
 242. Corrective Surgery For Blepharoptosis
 243. Removal Of A Foreign Body From The Conjunctiva
 244. Removal Of A Foreign Body From The Cornea
 245. Incision Of The Cornea
 246. Operations For Pterygium
 247. Removal Of A Foreign Body From The Lens Of The Eye
 248. Removal Of A Foreign Body From The Posterior Chamber Of The Eye
 249. Removal Of A Foreign Body From The Orbit And Eyeball
 250. Correction Of Eyelid Ptosis By Levator Palpebrae Superioris Resection (bilateral)
 251. Correction Of Eyelid Ptosis By Fascia Lata Graft (bilateral)
 252. Diathermy/cryotherapy To Treat Retinal Tear
 253. Anterior Chamber Paracentesis/ Cyclodiathermy/ Cyclocryotherapy/ Goniotomy Trabeculectomy And Filtering And Allied Operations To Treat Glaucoma
 254. Enucleation Of Eye Without Implant
 255. Dacryocystorhinostomy For Various Lesions Of Lacrimal Gland
 256. Laser Photocoagulation To Treat Retinal Tear
 257. Biopsy Of Tear Gland
- XII. **Orthopedics Related:**
258. Incision On Bone, Septic And Aseptic
 259. Closed Reduction On Fracture, Luxation Or Epiphyseolysis With Osteosynthesis
 260. Suture And Other Operations On Tendons And Tendon Sheath
 261. Reduction Of Dislocation Under GA
 262. Arthroscopic Knee Aspiration
 263. Surgery For Ligament Tear
 264. Surgery For Hemoarthrosis/pyoarthrosis
 265. Removal Of Fracture Pins/nails
 266. Removal Of Metal Wire
 267. Closed Reduction On Fracture, Luxation
 268. Reduction Of Dislocation Under GA
 269. Epiphyseolysis With Osteosynthesis
 270. Excision Of Various Lesions In Coccyx
 271. Arthroscopic Repair Of Acl Tear Knee
 272. Closed Reduction Of Minor Fractures

273. Arthroscopic Repair Of PCL Tear Knee
 274. Tendon Shortening
 275. Arthroscopic Meniscectomy - Knee
 276. Treatment Of Clavicle Dislocation
 277. Haemarthrosis Knee- Lavage
 278. Abscess Knee Joint Drainage
 279. Carpal Tunnel Release
 280. Closed Reduction Of Minor Dislocation
 281. Repair Of Knee Cap Tendon
 282. ORIF With K Wire Fixation- Small Bones
 283. Release Of Midfoot Joint
 284. ORIF With Plating- Small Long Bones
 285. Implant Removal Minor
 286. K Wire Removal
 287. Closed Reduction And External Fixation
 288. Arthrotomy Hip Joint
 289. Syme's Amputation
 290. Arthroplasty
 291. Partial Removal Of Rib
 292. Treatment Of Sesamoid Bone Fracture
 293. Shoulder Arthroscopy / Surgery
 294. Elbow Arthroscopy
 295. Amputation Of Metacarpal Bone
 296. Release Of Thumb Contracture
 297. Incision Of Foot Fascia
 298. Partial Removal Of Metatarsal
 299. Repair / Graft Of Foot Tendon
 300. Amputation Follow-up Surgery
 301. Exploration Of Ankle Joint
 302. Remove/graft Leg Bone Lesion
 303. Repair/graft Achilles Tendon
 304. Remove Of Tissue Expander
 305. Biopsy Elbow Joint Lining
 306. Removal Of Wrist Prosthesis
 307. Biopsy Finger Joint Lining
 308. Tendon Lengthening
 309. Treatment Of Shoulder Dislocation
 310. Lengthening Of Hand Tendon
 311. Removal Of Elbow Bursa
 312. Fixation Of Knee Joint
 313. Treatment Of Foot Dislocation
 314. Surgery Of Bunion
 315. Tendon Transfer Procedure
 316. Removal Of Knee Cap Bursa
 317. Treatment Of Fracture Of Ulna
 318. Treatment Of Scapula Fracture
 319. Removal Of Tumor Of Arm/ Elbow Under RA/GA
 320. Repair Of Ruptured Tendon
 321. Decompress Forearm Space
 322. Revision Of Neck Muscle (torticollis Release)
 323. Lengthening Of Thigh Tendons
 324. Treatment Fracture Of Radius & Ulna
- XIII. **Other Operations On The Mouth & Face:**
 325. External Incision And Drainage In The Region Of The Mouth, Jaw And Face
 326. Incision Of The Hard And Soft Palate
 327. Excision And Destruction Of Diseased Hard And Soft Palate
- XIV. **Pediatric Surgery Related:**
 328. Excision Of Fistula-in-ano
 329. Excision Juvenile Polyps Rectum
 330. Vaginoplasty
 331. Dilatation Of Accidental Caustic Stricture Oesophageal
 332. Presacral Teratomas Excision
 333. Removal Of Vesical Stone
 334. Excision Sigmoid Polyp
 335. Sternomastoid Tenotomy
 336. Infantile Hypertrophic Pyloric Stenosis Pyloromyotomy
 337. Excision Of Soft Tissue Rhabdomyosarcoma
 338. Mediastinal Lymph Node Biopsy
 339. High Orchiectomy For Testis Tumours
 340. Excision Of Cervical Teratoma
 341. Rectal-myomectomy
 342. Rectal Prolapse (delorme's Procedure)
343. Detorsion Of Torsion Testis
- XV. **Thoracic Surgery Related:**
 344. Thoracoscopy And Lung Biopsy
 345. Excision Of Cervical Sympathetic Chain Thoracoscopic
 346. Laser Ablation Of Barrett's Oesophagus
 347. Pleurodesis
 348. Thoracoscopy And Pleural Biopsy
 349. EBUS + Biopsy
 350. Thoracoscopy Ligation Thoracic Duct
 351. Thoracoscopy Assisted Empyema Drainage
- XVI. **Urology Related:**
 352. Haemodialysis
 353. Lithotripsy/nephrolithotomy For Renal Calculus
 354. Excision Of Renal Cyst
 355. Drainage Of Pyonephrosis/perinephric Abscess
 356. Incision Of The Prostate
 357. Transurethral Excision And Destruction Of Prostate Tissue
 358. Transurethral And Percutaneous Destruction Of Prostate Tissue
 359. Open Surgical Excision And Destruction Of Prostate Tissue
 360. Operations On The Seminal Vesicles
 361. Other Operations On The Prostate
 362. Incision Of The Scrotum And Tunica Vaginalis Testis
 363. Operation On A Testicular Hydrocele
 364. Other Operations On The Scrotum And Tunica Vaginalis Testis
 365. Incision Of The Testes
 366. Excision And Destruction Of Diseased Tissue Of The Testes
 367. Unilateral Orchiectomy
 368. Bilateral Orchiectomy
 369. Surgical Repositioning Of An Abdominal Testis
 370. Reconstruction Of The Testis
 371. Other Operations On The Testis
 372. Excision In The Area Of The Epididymis
 373. Operations On The Foreskin
 374. Local Excision And Destruction Of Diseased Tissue Of The Penis
 375. Other Operations On The Penis
 376. Cystoscopic Removal Of Stones
 377. Lithotripsy
 378. Biopsy Oftemporal Artery For Various Lesions
 379. External Arterio-venous Shunt
 380. AV Fistula - Wrist
 381. URSL With Stenting
 382. URSL With Lithotripsy
 383. Cystoscopic Litholapaxy
 384. ESWL
 385. Cystoscopy & Biopsy
 386. Cystoscopy And Removal Of Polyp
 387. Suprapubic Cystostomy
 388. Percutaneous Nephrostomy
 389. Cystoscopy And "SLING" Procedure
 390. TUNA- Prostate
 391. Excision Of Urethral Diverticulum
 392. Excision Of Urethral Prolapse
 393. Mega-ureter Reconstruction
 394. Kidney Renoscopy And Biopsy
 395. Ureter Endoscopy And Treatment
 396. Surgery For Pelvi Ureteric Junction Obstruction
 397. Anderson Hynes Operation
 398. Kidney Endoscopy And Biopsy
 399. Paraphimosis Surgery
 400. Surgery For Stress Urinary Incontinence
 401. Injury Prepuce- Circumcision
 402. Frenular Tear Repair
 403. Meatotomy For Meatal Stenosis
 404. Surgery For Fournier's Gangrene Scrotum
 405. Surgery Filarial Scrotum
 406. Surgery For Watering Can Perineum
 407. Repair Of Penile Torsion
 408. Drainage Of Prostate Abscess
 409. Orchiectomy

Note: The standard exclusions and waiting periods are applicable to all of the above procedures depending on the medical condition/ disease under treatment. Only 24 hours **Hospitalisation** is not mandatory.

Annexure II: Schedule of Benefits

SCHEDULE OF BENEFITS									
Eligibility	Vital Plan			Superior Plan			Premiere Plan		
	Sum Insured (in ₹)	3 lakhs	5 lakhs	10 lakhs	15 lakhs	20 lakhs	25 lakhs	50 lakhs	1 crore
Minimum age at entry	1 day	1 day	1 day	1 day	1 day	1 day	1 day	1 day	
Maximum age at entry	None	None	None	None	None	None	None	None	
Maximum renewal age	Life Long	Life Long	Life Long	Life Long	Life Long	Life Long	Life Long	Life Long	
Individual SI / family floater SI options	Both	Both	Both	Both	Both	Both	Both	Both	
Family definition	S+Sp+2C+2P (1+5)	S+Sp+2C+2P (1+5)	S+Sp+2C+2P (1+5)	Extended family up to 15 members	Extended family up to 15 members	Extended family up to 15 members	Extended family upto 15 members	Extended family up to 15 members	
Hospitalisation Benefits	Hospitalisation	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI
	Day care treatment	√	√	√	√	√	√	√	√
	Pre-hospitalisation	60 days	60 days	60 days	60 days	60 days	60 days	60 days	60 days
	Post-hospitalisation	90 days	90 days	90 days	120 days	120 days	120 days	180 days	180 days
	Restoration of SI	√	√	√	√	√	√	√	√
	Cumulative bonus - 50% for every claim-free year to max 100%	√	√	√	√	√	√	√	√
	Maternity benefit - normal delivery (in ₹)	15,000	20,000	25,000	30,000	40,000	40,000	50,000	50,000
	Maternity benefit - LSCS (caesarian) (in ₹)	25,000	35,000	45,000	50,000	60,000	60,000	1,00,000	1,00,000
	Pre-natal hospitalisation (within maternity limits)	x	x	x	90 days	90 days	90 days	90 days	90 days
	Post-natal hospitalisation (within maternity limits)	x	x	x	45 days	45 days	45 days	45 days	45 days
	Organ donor expenses	√	√	√	√	√	√	√	√
	New born baby benefits: Automatic cover within mother's / floater Sum Insured up to expiry date of policy	x	x	x	√	√	√	√	√
	New born baby benefits: Reasonable vaccination benefits up to 1 year of age (in ₹)	x	x	x	Max 3,500	Max 3,500	Max 3,500	Max 5,000	Max 5,000
	Patient care (above 60 years) - per day benefit up to max (in ₹)	350/day	350/day	350/day	500/day	500/day	500/day	1,000/day	1,000/day
	Patient care (above 60 year) - maximum	10 days per Hospitalisation and 30 days per policy year							
Accidental hospitalisation - 25% increase subject to maximum of ₹10 lakh	√	√	√	√	√	√	√	√	
Accompanying person (up to 12 years) ₹ 500 /day to maximum of 30 days	√	√	√	√	√	√	√	√	

	Domiciliary hospitalisation expenses - maximum up to 10% of SI	√	√	√	√	√	√	√	√	
	Alternative treatments Ayurveda / Unani / Sidha / Homeopathy - reimbursement	√	√	√	√	√	√	√	√	
Medical Treatment Abroad	Medical treatment abroad	x	x	x	x	x	x	√	√	
	Medical treatment abroad - waiting period							4 years	4 years	
Road Ambulance	Road ambulance charges - network hospitals (in ₹)	1,500	1,500	1,500	Actuals	Actuals	Actuals	Actuals	Actuals	
	Road ambulance charges - non network hospitals (reimbursement up to a maximum) (in ₹)	1,500	1,500	1,500	2,000	2,000	2,000	5,000	5,000	
Emergency Medical Evacuation	Emergency medical evacuation - 5% of SI (reimbursement up to a maximum)	x	x	x	√	√	√	√	√	
E-Opinion	E-Opinion for illness / injury (maximum 2 per policy year)	√	√	√	√	√	√	√	√	
**Out-patient Medical Expenses	Out-patient consultations and diagnostics (reimbursement up to a maximum (in ₹)	x	x	x	3,000 for Individual option/ 10,000 for floater option	3,000 for Individual option/ 10,000 for floater option	3,000 for Individual option/ 10,000 for floater option	10,000 for Individual option /20,000 for floater option	10,000 for Individual option /20,000 for floater option	
	Prescribed medicines (reimbursement up to a maximum) (in ₹)	x	x	x	x	x	x			
Child Vaccination Benefits	Child vaccination benefits (reimbursement up to a maximum) (in ₹)	x	x	x	x	x	x	Up to 12 years of age (5,000 per annum)	Up to 12 years of age (5,000 per annum)	
Wellness Benefits	Wellness including medical tests at designated centres	√	√	√	√	√	√	√	√	
Family Discount	Family Discount 10% (Individual SI Policies)	√	√	√	√	√	√	√	√	
Voluntary Deductible	Discount in lieu of voluntary deductible	√	√	√	√	√	√	√	√	
Waiting Periods	Pre-existing disease									
	Compulsory waiting period	2 years	2 years	2 years	2 years	2 years	2 years	2 years	2 years	2 years
	Pre-existing disease - max liability 3rd year onwards	50%	50%	50%	50%	50%	50%	50%	50%	50%
	Pre-existing disease - 4th Year onwards	100%	100%	100%	100%	100%	100%	100%	100%	100%
	General waiting periods									
	30-day - fresh proposals excluding accidental hospitalisation	√	√	√	√	√	√	√	√	√
2-year waiting period for listed	√	√	√	√	√	√	√	√	√	

	conditions								
	4-year waiting period - joint replacement and organ transplant	√	√	√	√	√	√	√	√
Compulsory Co-pay	20% co-payment where entry age is from 60 year to 64 years	√	√	√	√	√	√	√	√
	25% co-payment where entry age is from 65 year to 69 years	√	√	√	√	√	√	√	√
	30% co-payment where entry age is from 70 year to 74 years	√	√	√	√	√	√	√	√
	40% co-payment where entry age is 75 years and above	√	√	√	√	√	√	√	√

** Out-patient medical expenses. (Applicable for Superior and Premiere Plan)
 In case of bills for any prescribed drugs/medicines, our liability will be restricted to 80% of admissible bills.
 In case of dental consultations and diagnostics, our liability will be restricted to 70% of admissible bills.
 * All benefits are given within the base Sum Insured except Accidental Hospitalisation.
 SI : Sum insured, S: Self, Sp: Spouse, C: Child, P: Parent

Annexure III

List I – Items for which coverage is not available in the Policy

SI No.	Item
1.	BABY FOOD
2.	BABY UTILITES CHARGES
3.	BEAUTY SERVICES
4.	BELTS/ BRACES
5.	BUDS
6.	COLD PACK/HOT PACK
7.	CARRY BAGS
8.	EMAIL / INTERNET CHARGES
9.	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10.	LEGGINGS
11.	LAUNDRY CHARGES
12.	MINERAL WATER
13.	SANITARY PAD
14.	TELEPHONE CHARGES
15.	GUEST SERVICES
16.	CREPE BANDAGE
17.	DIAPER OF ANY TYPE
18.	EYELET COLLAR
19.	SLINGS
20.	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21.	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22.	TELEVISION CHARGES
23.	SURCHARGES
24.	ATTENDANT CHARGES
25.	EXTRA DIET OF PATIENT(OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26.	BIRTH CERTIFICATE
27.	CERTIFICATE CHARGES
28.	COURIER CHARGES
29.	CONVENYANCE CHARGES
30.	MEDICAL CERTIFICATE
31.	MEDICAL RECORDS
32.	PHOTOCOPIES CHARGES
33.	MORTUARY CHARGES
34.	WALKING AIDS CHARGES
35.	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36.	SPACER
37.	SPIROMETRE
38.	NEBULIZER KIT
39.	STEAM INHALER
40.	ARMSLING
41.	THERMOMETER
42.	CERVICAL COLLAR
43.	SPLINT
44.	DIABETIC FOOT WEAR
45.	KNEE BRACES (LONG/ SHORT/ HINGED)
46.	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47.	LUMBO SACRAL BELT
48.	NIMBUS BED OR WATER OR AIR BED CHARGES
49.	AMBULANCE COLLAR
50.	AMBULANCE EQUIPMENT
51.	ABDOMINAL BINDER
52.	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53.	SUGAR FREE TABLETS
54.	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55.	ECG ELECTRODES
56.	GLOVES
57.	NEBULISATION KIT
58.	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
59.	KIDNEY TRAY
60.	MASK
61.	OUNCE GLASS
62.	OXYGEN MASK
63.	PELVIC TRACTION BELT
64.	PAN CAN
65.	TROLLY COVER
66.	UROMETER, URINE JUG
67.	VASOFIX SAFETY

List II – Items that are to be subsumed into room charges

SI No.	Item
1.	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2.	HAND WASH
3.	SHOE COVER
4.	CAPS
5.	CRADLE CHARGES
6.	COMB
7.	EAU-DE-COLOGNE / ROOM FRESHNERS
8.	FOOT COVER
9.	GOWN
10.	SLIPPERS
11.	TISSUE PAPER
12.	TOOTH PASTE
13.	TOOTH BRUSH
14.	BED PAN
15.	FACE MASK
16.	FLEXI MASK
17.	HAND HOLDER
18.	SPUTUM CUP
19.	DISINFECTANT LOTIONS
20.	LUXURY TAX
21.	HVAC
22.	HOUSE KEEPING CHARGES
23.	AIR CONDITIONER CHARGES
24.	IM IV INJECTION CHARGES
25.	CLEAN SHEET
26.	BLANKET/WARMER BLANKET
27.	ADMISSION KIT
28.	DIABETIC CHART CHARGES
29.	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES
30.	DISCHARGE PROCEDURE CHARGES
31.	DAILY CHART CHARGES
32.	ENTRANCE PASS / VISITORS PASS CHARGES
33.	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34.	FILE OPENING CHARGES
35.	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)
36.	PATIENT IDENTIFICATION BAND / NAME TAG
37.	PULSEOXYMETER CHARGES

List III – Items that are to be subsumed into Procedure Charges

SI No.	Item
1.	HAIR REMOVAL CREAM
2.	DISPOSABLES RAZORS CHARGES (for site preparations)
3.	EYE PAD
4.	EYE SHEILD
5.	CAMERA COVER
6.	DVD, CD CHARGES
7.	GAUSE SOFT
8.	GAUZE
9.	WARD AND THEATRE BOOKING CHARGES
10.	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS
11.	MICROSCOPE COVER
12.	SURGICAL BLADES,HARMONIC SCALPEL,SHAVER
13.	SURGICAL DRILL
14.	EYE KIT
15.	EYE DRAPE
16.	X-RAY FILM
17.	BOYLES APPARATUS CHARGES
18.	COTTON
19.	COTTON BANDAGE
20.	SURGICAL TAPE
21.	APRON
22.	TORNIQUET
23.	ORTHOBUNDLE, GYNAEC BUNDLE

List IV – Items that are to be subsumed into cost of treatment

SI No.	Item
1.	ADMISSION/REGISTRATION CHARGES
2.	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3.	URINE CONTAINER
4.	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5.	BIPAP MACHINE
6.	CPAP/ CAPD EQUIPMENTS
7.	INFUSION PUMP - COST
8.	HYDROGEN PEROXIDE/SPIRIT/ DISINFECTANTS ETC
9.	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES
10.	HIV KIT
11.	ANTISEPTIC MOUTHWASH
12.	LOZENGES
13.	MOUTH PAINT
14.	VACCINATION CHARGES
15.	ALCOHOL SWABES
16.	SCRUB SOLUTION/STERILLIUM
17.	GLUCOMETER & STRIPS
18.	URINE BAG

In case of any claims, contact:

Claims Department
 Future Generali Health (FGH)
 Future Generali India Insurance Co. Ltd.
 Office No. 3, 3rd Floor, "A" Building, G - O - Square
 S. No. 249 & 250, Aundh Hinjewadi Link Road, Wakad, Pune - 411 057.
 Toll Free Number: 1800 103 8889
 Toll Free Fax: 1800 103 9998 Email: fgh@futuregenerali.in

ISO No. FGH/UW/RET/87/07

ALL FIELDS IN THIS FORM ARE MANDATORY AND THE CLAIM WILL BE NOT BE PROCESSED IF ANY OF THE DETAILS ARE MISSING

Claim Number (For FGH Use Only)

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POLICY / INSURED DETAILS

Policy No.:			Health Card No. Of Patient:		
Policy Start Date	DD / MM / YYYY	Policy End Date	DD / MM / YYYY	Date Of Joining Policy	DD / MM / YYYY
Corporate Name	(Only for group policies)			Employee ID:	

PERSONAL DETAILS OF EMPLOYEE / PROPOSER

1. Name of the Employee / Individual	
2. E-Mail address of the Employee/Individual	
3. Mobile No.	
4. Permanent Account Number (PAN)	

CLAIMANT / PATIENT DETAILS

1. Name of the Patient			
2. Relationship with the Employee / Proposer	<input type="checkbox"/> Self <input type="checkbox"/> Spouse <input type="checkbox"/> Child <input type="checkbox"/> Parent <input type="checkbox"/> Others		
3. Date of Birth of Claimant: DD / MM / YYYY	Age: _____ (years)	Gender: <input type="checkbox"/> Male <input type="checkbox"/> Female	
4. Residential Address:			

CLAIM DETAILS

Total Claimed Amount:

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Claimed Amount in Words: Rupees _____

Diagnosis		<u>Enclosure Check List:</u> i. Original Discharge Summary containing all relevant details ii. All Original Bills and their Receipts iii. Copies of all Reports & prescriptions iv. First Prescription / Consultation Letter from your Doctor. v. Original Money Receipt duly signed with a Revenue Stamp. vi. Copy of Proposer/Employee Photo ID Proof & Address Proof
Admission Date: DD / MM / YYYY	Discharge Date: DD / MM / YYYY	
Name of Treating Doctor:		
Mobile No. of Treating Doctor:		
Name of Family Physician:		
Mobile No. of Family Physician:		

CONSENT REQUIREMENT FOR ACCESS TO TREATMENT PAPERS / INDOOR CASE SHEETS / MEDICAL RECORDS / INVESTIGATOR VISIT
 I hereby authorize Future Generali India Insurance or any agency / individual authorized by them to obtain copies or review in person all my medical records including but not limited to admission notes, treatment sheets, indoor case papers, investigation reports, prescriptions and all other documents present in the hospital case file. Details related to my past hospitalisations in your hospital can also be provided / shown to Future Generali or its authorized representatives. I agree that all information provided above by me in the claim documents is true and that if I have provided any false or untrue information, my right to claim the reimbursement of expenses shall be absolutely forfeited.

Name of Patient / Relative: _____
 Relationship with Patient: _____

Signature of Patient / Relative
 Date: DD / MM / YYYY

Please attach this form in Original to the hospital bill and other claim documents. Separate claim form required for each claim. PLEASE ENCLOSE A PHOTOCOPY OF THE FUTURE GENERALI HEALTH ID CARD.

Authorization for Transfer of Claim Amount by National Electronic Fund Transfer

Name as per Bank Account														
Bank Name														
Branch Name & Address														
Branch Phone No.														
Branch MICR Code														
Branch IFSC Code for NEFT														
<i>(Please attach a Photocopy of a cheque or a blank cheque of your bank duly cancelled for ensuring accuracy of the bank name, branch name, account number & name of account holder printed)</i>														
Account Type (Please Tick)	<input type="checkbox"/> Savings <input type="checkbox"/> Current <input type="checkbox"/> Cash / Credit													
Account No. (As appearing in Cheque Book)														
HR Authorization & Stamp							Bank Authorization & Stamp							

Date from which the mandate should be effective: _____

I hereby declare that the particulars given above are correct and complete and request you to remit any amount due to me, if any to the aforesaid bank account. I herewith further declare that if any transaction is delayed or not effected at all or is wrongly credited to any other account for reasons of incomplete or incorrect information as provided above, I shall not hold Future Generali India Insurance Company Ltd ("Company") or any of its directors, employees or agents responsible for the same. I also declare that the remittance of any dues to the aforesaid bank account shall be considered as full and valid discharge of its obligations by the company. I also undertake to advise any change in the particulars of my bank account to facilitate updation of records for the purpose of credit of any amount due, through NEFT.

Name of Employee / Proposer: _____
 Policy No.: _____
 Claimant Name: _____

 Signature of Employee / Proposer
 Date: DD / MM / YYYY

FEEDBACK AND SUGGESTIONS

We thank you for choosing Future Generali as your Insurance provider. We always strive to ensure that our service levels exceed our customer's expectations. In the spirit of this endeavour, we will greatly appreciate your valuable inputs and feedback. Kindly provide your feedback on your experience with Future Generali and any suggestions for improving our services. We value your time and promise to evaluate your suggestions for improvement of our service.

Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287.
 Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: <https://general.futuregenerali.in> | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.

Dear Customer,

At **Future Generali** we are committed to provide “**Exceptional Customer-Experience**” that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.




What Constitutes a Grievance?

“Complaint” or “Grievance” means expression (includes communication in the form of electronic mail or other electronic scripts, Inbound Call, SMS, Letter), of dissatisfaction by a complainant with insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities;

Explanation: An Inquiry/Query or Request would not fall within the definition of the “complaint” or “grievance”.

“Complainant” means a policyholder or prospect or any beneficiary of an insurance policy who has filed a complaint or grievance against an insurer or a distribution channel

If you have a complaint or grievance you may reach us through the following avenues:


	Help -Lines	1800-220-233/ 1860-500-3333/ 022-67837800		Email	Fgcare@futuregenerali.in
				Website	https://general.futuregenerali.in/
	GRO at each Branch	Walk-in to any of our branches and request to meet the Grievance Redressal Officer (GRO) .			

What can I expect after logging a Grievance?

- We will acknowledge receipt of your concern within 3 - business days.
- Within 2 - weeks of receiving your grievance, we shall revert to you the final resolution.
- We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

How do I escalate?

- You can directly contact our Grievance Redressal Officer at our Head office.
- ⇒ **You can email to :** fggro@futuregenerali.in or call at: 7900197777
- ⇒ You can write directly to our **Grievance Redressal Cell at our Head office:**

	Grievance Redressal Cell	Grievance Redressal Cell, Future Generali India Insurance Company Ltd. Lodha I –Think Techno Campus, B Wing –2nd Floor, Pokhran Road –2, Off Eastern Express Highway Behind TCS, Thane West –400607 Please send your complaint in writing. You can use the complaint form, annexed with your policy. Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster
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What should I do, if I face difficulty in registering a grievance?

While we constantly endeavour to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the **IRDAI (Insurance Regulatory and Development Authority of India)**.

- **CALL CENTER: TOLL FREE NUMBER (155255)**
- **REGISTER YOUR COMPLAINT ONLINE AT: [HTTP://WWW.IGMS.IRDA.GOV.IN/](http://www.igms.irda.gov.in/)**

Grievances of Senior Citizens:

Now we have introduced a separate channel to address the grievances of our Senior Citizen customers. The concerns will be addressed to the Senior Citizen's channel for faster attention or speedy disposal of grievance, if any. Senior Citizens can register their complaints at care.assure@futuregenerali.in

Insurance Ombudsman:

If you are still dissatisfied with the resolution provided or if it is already 30 days since you filed your complaint, you can approach the office of Insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDAI. <http://www.policyholder.gov.in/Ombudsman.aspx>

For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman 6 th Floor, Jeevan Prakash Building, Tilak Marg, Relief Road, AHMEDABAD - 380 001 Tel: 079-25501201/02/05/06 E-mail: bimalokpal.ahmedabad@ecoi.co.in	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu

BENGALURU	Office of the Insurance Ombudsman Jeevan Soudha Building, PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 26652048 / 26652049 E-mail: bimalokpal.bengaluru@ecoi.co.in	Karnataka
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, BHOPAL - 462 003 Tel: 0755 - 2769201 / 2769202 Fax: 0755-2769203 E-mail: bimalokpal.bhopal@ecoi.co.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman 62, Forest Park, BHUBANESHWAR - 751 009 Tel: 0674-2596461/2596455 Fax: 0674-2596429 E-mail: bimalokpal.bhubaneswar@ecoi.co.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No.101 - 103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017 Tel: 0172-2706196/2706468 Fax: 0172-2708274 E-mail: bimalokpal.chandigarh@ecoi.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI - 600 018 Tel:044-24333668 /5284 Fax: 044-24333664 E-mail: bimalokpal.chennai@ecoi.co.in	Tamil Nadu, UT- Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
DELHI	Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg. Asaf Ali Road, NEW DELHI - 110 002 Tel: 011-2323481/23213504 Fax: 011-23230858 E-mail: bimalokpal.delhi@ecoi.co.in	Delhi
GUWAHATI	Office of the Insurance Ombudsman Jeevan Nivesh, 5th floor Nr. Panbazar Overbridge, S.S. Road, GUWAHATI - 781 001 Tel:0361-2132204/05 Fax: 0361- 2732937 E-mail: bimalokpal.guwahati@ecoi.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46 , 1st Floor, Moin Court Lane, Opp. Saleem Function Palace, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004 Tel: 040-65504123/23312122 Fax: 040-23376599 E-mail: bimalokpal.hyderabad@ecoi.co.in	Andhra Pradesh, Telangana and UT of Yanam - a part of UT of Pondicherry
JAIPUR	Office of the Insurance Ombudsman Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005 . Tel : 0141-2740363 E-mail: bimalokpal.jaipur@ecoi.co.in	Rajasthan
ERNAKULAM	Office of the Insurance Ombudsman 2nd Floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: bimalokpal.ernakulam@ecoi.co.in	Kerala, UT of (a) Lakshadweep, (b) Mahe - a part of UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman Hindusthan Bldg. Annexe, 4 th Floor, 4, C.R. Avenue, KOLKATA - 700 072 Tel: 033-22124339 /40 Fax: 033-22124341 E-mail : bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim and UT of Andaman & Nicobar Islands
LUCKNOW	Office of the Insurance Ombudsman 6th Floor, Jeevan Bhawan, Phase 2, Nawal Kishore Road, Hazratganj, LUCKNOW - 226 001 Tel: 0522 -2231331/30 Fax: 0522-2231310 E-mail: bimalokpal.lucknow@ecoi.co.in	Districts of U.P.- Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
MUMBAI	Office of the Insurance Ombudsman 3rd Floor, Jeevan Seva Annexe, S.V.Road, Santacruz (W), MUMBAI - 400 054 Tel: 022-26106960/ 26106552 Fax: 022-26106052 E - mail: bimalokpal.mumbai@ecoi.co.in	Goa and Mumbai Metropolitan Region excluding Areas of Navi Mumbai & Thane
NOIDA	Office of the Insurance Ombudsman Bhagwan Sahai Palace 4th Floor, Main Road,	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor,

	Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301 . Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in	Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA	Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna. Bihar, 800006 Tel.: 0612-2680952, Email: bimalokpal.patna@ecoi.co.in	Bihar and Jharkhand
PUNE	Office of the Insurance Ombudsman Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030 . Tel: 020-41312555 E-mail: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane but excluding Mumbai Metropolitan Region

The updated details of Insurance Ombudsman are available on IRDA website: www.irdai.gov.in, on the website of Office of Executive Council of Insurers: <http://www.ecoi.co.in/>, our website www.futuregeneralali.in or from any of our offices.



**FORM FOR
REQUEST / COMPLAINT / FEEDBACK / APPRECIATION**

I want to submit a Request Complaint Suggestion / Feedback Appreciation

Policy Type Motor Health Personal Accident Other _____

Policy Details Policy No. Claim No. Cover Note Health Card Existing Service Request

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Customer Name _____

Address _____

City: _____ Pin code: _____ Telephone No. : _____ Mobile No. : _____

Detailed Description _____

Date

D	D	M	M	Y	Y	Y	Y
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Customer's Signature

You may submit the form to the Nearest Branch Office or mail it to our Customer Service Cell at:
Customer Service Cell | Future Generali India Insurance Company Ltd.
Registered and Corporate Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083.
Website: <https://general.futuregeneralial.in> | Email: fgcare@futuregeneralial.in | Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800

For office use only

Service / Case #

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Comments:

